[श्री मधु लिमये]

जाएंगी तो भ्रागे चलकर उसका नौजवानों की ट्रैनिंग पर भ्रीर सिविल एवियेशन पर भी भ्रसर पड़ सकता है। इन दोनों बातों के बारे में मैं चाहता हूं कि सरकार की भ्रोर से सफाई पेश हो.।

14.2 hrs.
TEXTILES COMMITTEE (AMEND-MENT) BILL

THE MINISTER OF COMMERCE (PROF. D. P. CHATTOPADHYAYA): I beg to move: *

"That the Bill to amend the Textiles Committee Act, 1963, be taken into consideration".

The Textiles Committee was constituted on 22nd August, 1964 as a successor to the Cotton Textiles Fund Committee under s. 3 of the Textiles Committee Act, 1963. The functions of this Committee are to establish standard specifications for texiles and affix suitable marks on such standardised varieties of textiles, and undertake inspection of textiles and textile machinery including pre-shipment inspection of goods meant for export. Towards this end, the Textiles Committee sets up test houses and undertakes scientific, technological and economic investigations into various facets of the textile industry. The Committee has done useful work in the field of market research and has taken steps for the establishment of a central laboratory at Bombay along with test houses at some of its regional centres at Calcutta, Coimbatore, Delhi and Madras.

The objects of the proposed amendment are the following: (a) The activities of the Committee are presently financed by levy of a fees at rates fixed by Government on the

total production of cotton cloth, collulosic and non-collulosic filament yarn, woollen yarn and textile machinery. The Committee also charges pre-shipment inspection fees on cotton yarn and natural silk yarn and fabrics meant for export. With the mcreasing volume of items to be standardised and inspected, the operations of the Committee have grown substantially but there has been no commensurate growth in the availability of financial resources at the Committee's disposal. In the Amendment Bill, it is proposed to levy a cess on total production of textiles and textile machinery in the country at rates not exceeding one per cent ad valorem. The rate of one per cent ad valorem will constitute the ceiling with in which the Government may fix the operative rate from time to time in accordance with the needs of the Committee. Collections effected by the Committee would be credited to the Consolidated Fund of India and appropriations made according to the Committee's requirements with Parliament's approval under the budgetary procedure.

- (b) The Act is not presently applicable to the State of Jammu and Kashmir. It is the intention of the proposed amendment that the application of the Act should be extended to Jammu and Kashmir State as well.
- (c) Opportunity has been taken in the revised Act to rationalise the definition of 'textiles'. As previously defined in the Act, 'textiles' do not include garments and other made-ups and man-made fibres. The word 'textiles' has, therefore, been redefined in the Amendment Bill now before the House to make it more comprehensive.

There are other minor and consequential changes which have also been effected in the Act.

I move.

Moved with the recommendation of the President.

(Amdt.) Bill
MR. DEPUTY-SPEAKER: Motion

moved:

"That the Bill to amend the Textiles Committee Act, 1963, be taken into consideration".

DUTTA SHRI BIREN (Tripura West): This amendment Bill, as Prof. Chattopadhyaya has just now mentioned, has only one intention, to augment the funds of the Textiles Committee. But I want to know from the Government what was actually done. So far as our knowledge goes, the Committee could not check the export of bad materials Take, for instance, outside India. hosiery goods, for the supply of which material there was a great demand in Bangladesh after the liberation war. India provided this material, but in fact, what has happened is, due to this bad supply of the textile matemals in Bangladesh, 90 per cent of the people who had good friendly feelings towards India turned against us. Mr. Chattopadhyaya himself. If knows it because he belongs to that area. The people are coming here from that side and telling us what stuff has been supplied and who looks after these things. After the great Mberation war, the feelings of the Bangladesh people which were in favour of India, have been marred by these things. But yet there is a Committee!

So far as my understanding goes, the performance of the Committee in respect of specification and sending the materials outside sometimes causes embarrassment to the Government as well as to the business community. If with all these defects, the Bill only seeks to augment the fund of the Committee and to strengthen those fellows who are at present operating very shamelessly and indiscriminately, this will do more harm than good.

About recruitment and training, etc., so far as my understanding goes,

vested interests come into play. Those people who are trained have formed a clique and they are maintaining a chain with the business community and they are not helping at all for the purpose of standardisation of our materials which will fetch a good and standard name all over the world. As it is, there is no Indian standard known to any other country This aspect should also whatsoever. be looked into before only strengthening the monetary side of the organisation, the whole administration of this Committee should be gone into.

With these few words, I think this Bill is not to be opposed.

SHRI S. R. DAMANI (Sholapur): Mr. Deputy-Speaker, Sir, I rise to support this Bill. As the hon. Minister has rightly said, the sim of the Bill is to control the quality of the products of the textile industry and also have quality control on the plant and machinery manufactured in the country for the textile industry. Therefore, the action taken by the Government in this regard is a very important one.

The textile industry is one of the major industries in the country. It not merely includes the cotton textile industry; it includes nylon, rayon yarn, filament yarn, man-made fibres and wool and silk also.

AN HON, MEMBER: Ready-made garments.

SHRI S. R. DAMANI: Ready- made garments are from cotton and other cloth. The basic thing is that the definition has been extended to include all these items. At present, 95 per cent of the plant and machinery for the manufacture of cotton textiles, silk, wool and, to some extent, rayon and nylon, is being manufactured in the country. The total production of cotton cloth is 4,000 million metres, and the export of the industry is more

[Shri S. R. Damani]

than Rs. 175 crores per annum. The machinery manufacturing industry has met not only the demands of the country but is also exporting to many countries, including such countries as West Germany. As such it is essential that there should be strict quality control on them. Many exporting countries earn a good name only because of quality; if quality is good, people buy those goods. Similarly our country also should come to have a good reputation in respect of plant and machinery manufactured In this connection, first I should like to talk about the progress made in the last two decades in plant and machinery manufacture. Some units of this industry have run into idle capacity; they are not getting the required raw material and are not able to run to full capacity. As a result they are not able to meet either the demands of the home market or increase their exports. So the first thing is to supply the right type of raw material to those units so that they could run them to full capacity and also produce quality goods. Government should make it compulsory for the engineering units who manufacture plant and machinery to have their own laboratories to test their products. The buyer should also know what quality raw material had been used in producing these machines. In many cases they use cheap material. So the manufacturers should give the specifications of the raw materials used and other details which are required. According to my experience, the Golaboratories vernment are equipped with up-to-date equipment for testing. The amount should be used to equip Government laboratories with up-to-date equipment so that they could carry out tests properly. While introducing the Bill the hon. Minister said that five big cities have got laboratories. He should open more laboratories in other towns wherever there are powerlooms or small textile units are situated, so that their products could be tested properly at that place. If they are confined to these five big cities, what happens? Units in small towns have to wait for months before the inspector comes to inspect and takes samples. It takes a long time. Therefore, in the small towns also where there are small units and a number of powerlooms, the Ministry should establish well-equipped laboratories.

There is great scope for further expansion of the industry. The industry is not in a position to meet the requirements of export and home market. Therefore, the production of plant and machinery should be increased to meet these requirements.

The mills also should be asked to maintain well-equipped laboratories, so that they can test their products. At present we are providing for testing and inspection only for export. I suggest that for the supplies being made for the home market also, there should be compulsory testing so that people get durable quantity cloth.

I disagree with the minister on one point, i.e. power to impose a cess at 1 per cent ad valorem. This is too much. Government is already collecting more than Rs. 400 to 500 crores by way of excise duty, import duty etc. For spending a few lakhs of rupees on quality control, why should there be this 1 per cent cess? After all the cost is not going to be very high. This burden will again be passed on to the consumers and I do not want that. The cost is so little and they can meet it out of the huge amount they are collecting by way of excise duty, import duty, etc. The figures have been given in the Financial Memorandum and I do not want to repeat them. I only request the minister to see that there is no extra burden on the consumer because of this 1 per cent ad valorem cess.

DR. RANEN SEN (Barasat): Sir, this Bill has a very limited scope. It deals with quality control and

coss. But some of us are expecting another type of Bill nationalising the textile indutry, inview of the fact, that textile goods are not available today in the country and whatever is available for internal consumption is highly priced. I know that some sick textile mills have been taken over by the National Textile Corporation, but the people were demanding the taking over of the entire textile industry by the Government. This is a pressing demand and this step would have been done away with the necessity of bringing this Bill whose main function is quality control and imposing a cess. Since unfortunately the Minister has not chosen to bring forward such a Bill, I have to limit myself within the four corners of the provisions of this Bill.

India is exporting a large amount of textile goods and even textile machinery of very good quality to various countries so much so that there are industrial houses in India which have built their empires India, in South East Asia, Africa and the middle East, sometime collaboration with private duals and sometimes in collaboration with those Governments. instance Birlas have got a very big mill in Ethiopia. It is very necessary that there must be proper check and inspection of the textile machinery and textile goods so that the good name which India earned by producing quality products would not be sullied by any person or group of persons or companies.

Shri Biren Dutta referred to our trade with Bangladesh last year. I want to underline the fact that this has very big political repercussions. It must be within the knowledge of Prof. Chattopadhyaya because last year he had been to Dacca to conclude a trade agreement with Bangladesh. Last year the officials of the STC, in collusion with some officials and businessmen in Bengladesh, exported some worthless type

of goods which is Bangladesh they called mosquito nets. Who suffered? India suffered the fund of goodwill which it had built in Bengladesh by hard work.

Today the socialist world is one of the big markets for textile goods. I have seen in many socialist countries the shirts and other textile goods manufactured in India being sold in the market. A few years back there were complaints even from socialist countries that rotten things were being sent to them. I do not know whether the Ministry which is directly responsible for the export of cotton textiles has gone into these complaints emanating from Bangladesh and the socialist countries, whether any inquiry has been instituted and if so, with what results.

Coming to raw cotton I would say that there should be a common pool as in the case of coal or steel so that. the cotton prices will be uniform throughout the country. This has been the demand of the eastern States of Bengal, Bihar and Orissa for long time in view of the stiff competition Gujarat. from Maharashtra and While we have nothing against those States, there should be fair competition. Now what happens is that the cotton textile industry in those parts are getting raw cotton at reasonable prices whereas we in the eastern part of India have to pay very high prices. I think, U.P. is also getting at a higher price because there is no pooling system. (Interruption) My hon, friend, Shri P. M. Mehta, says that the Cotton Corporation of India is not functioning properly. But I am not aware of that thing. He says that. I am only quoting him.

I take this opportunity of bringing to the notice of Dr. Chattopadhyaya who comes from the eastern part of India and who knows that the Legislative Assembly of West Bengal, the Congress party of West Bengal the Industry Minister of West Bengal

[Dr. Ranen Sen]

along with the Ministers of Bihar and Orissa had made this demand to the Central Government. to his Ministry.

SHRI N. SREEKANTAN NAIR (Quilon): On a point of order, Sir. Can parochial considerations be raised in the House?

DR. RANEN SEN: India is very big. There are four parts, south, west, east and north. I am not speaking of West Bengal alone. I am quite conscious of that fact.

This is another point that I wanted to bring to the notice of the hon. Minister-it is known to him-that this is exercising the mind of the people of certain areas of country.

point that 1 Another important want to raise is this. In clause 5 of the amending Bill, "textiles" and "packing materials" have been mentioned. The term "textiles" has been explained earlier. There is no difficulty to understand what is ment by "textiles". Here, it is stated:

"packing materials used in the packing of textile machinery, for the purposes of export and for internal consumption and affix suitable markets, etc. etc."

I want to understand that.

Since Mr.Damani has raised a question about the price rise, it has been our common experience in the country that even a little bit of incrores in taxation, even one pie increase in taxation, provokes an employer or an industrialist to take an opportunity of that one pie increase and raise the price by the rupee, if

not more. So, when the cess is levied, what will be the position of textile goods? The term "textiles" means:

"any fabric or cloth or yarn or garment or any other article made wholly or in part of-

- (i) cotton; or
- (ii) wool; or
- (iii) silk; or
- (iv) artificial silk or other fibre, and includes 'fibre';"

This is very pertinent question which arose in my mind when I was going through this amending Bill.

It is known that in the export market, if the price is raised, we will face stiff competition from many other countries. China has also become a competitor. Previously, Japan was a competitor. Now, about the E.E.C., there is a sort of closed shop and we cannot understand from the newspaper reports as to what Dr. Chattopadhyaya has done by meeting the E.E.C. leaders and all that. Besides Japan in the eastern part of the world, China has also Therefore. become a competitor. the price of textile goods exported outside must be competitive. can understand that. I can realise that. The price will be competitive and it will be lower. But what about the price of cloth, of textile goods of garments for internal consumption? Outside market is big. But a market of 560 million people is a bigger market. The people here are suffering due to high prices of all essential commodities. Textile goods are an essential commodity. Therefore, this point has to be answered by the hort. Minister. As I said earlier, the industrialists take every opportunity to raise the price of any commodity that they produce. This is a very important point to which I want an answer from the hon. Mnister.

(Amdt.) Bill

Lastly, in this amending Bill, there is section 5E where the Centrel Government has been given some powers to exempt such variety of textiles or such textile machinery as may be specified in the notification from the whole or any part of the duty of excise leviable under section 5A. I do not know why Government, in all Bills, take the power to exempt certain things. It seems a little incongruous.

Therefore, all these points have to be explained. As I have said earlier, there are no objectionable clauses because the idea is very limited, the Therefore, object is very limited. with these words, I would request the hon. Minister to explain these things.

भी मध् लिमये (बांका) : उपाध्यक्ष महोदय, मैं ज्यादा समय नहीं लेना चाहता हं। मंत्री महोदय ने ग्रपने भाषण में यह स्पष्ट नहीं किया कि एक प्रतिशत की लेबी लगाने से कितनी भ्रामदनी हो जायेगी। यदि बेइ पका मांकडा देते तो सदन को यह जानने में सुविधा होती कि क्या वास्तव में टैक्सटाइल कमेटी का बजट इतना है कि जिसके लिये एक प्रतिशत की लेबी लगाना जरूरी है। मेरी राय में ग्राने वाले 4-5 व में ग्राधा प्रतिशत की लेबी लगाने से मजे में काम चल जायगा।

श्री रामसिंह भाई वर्मा (इंदौर) : फिर भी बहुत ज्यादा है।

श्री मधु लिमये: इसी लिये मैं ग्राधा प्रतिशत घटाने की बात कर रहा हं। यह मैं इस लिये कह रहा हं कि अन्ततोगत्वा इस सेस का बोझ साधारण लोगों पर ही पडेगा। जैसा कि हमारे दो मिल्रों ने कहा---इप लेबी की लगा कर भ्राप टैक्सटाइल इण्डस्टी को फिर एक श्रीर मीका दे रहे हैं-दाम बढ़ाने का। माप उन को कोई भी सहलियत दोजिये, दाम तो वे किर भी बहाओं । ग्राप जुट को ही लें लीजिये-ग्राप ने 18 करोड़ करया माफ

किया लेकिन उन्होंने 20 परसेंट दाम दढ़ा दिया । म्राप यह हथियार उनको क्यों दे रहें हैं ?

टैक्सटाइल कमेटी का उद्देश्य यह कि गुणवत्ता सुधरे, निर्यात में मदद मिले इसी दुष्टिकोण से मैं मंत्री महोदय को एक सुझाव देना चाहता हूं ग्राज हमारी टैक्सटाइल इण्डरदृ: एक ऐसा उद्योग है कि मेरी राय में ग्रन्तर्राष्ट्र य मन्डियों में उसके लिए स्पर्धा की मात्रा बहुत कम हो गई है हालांकि डा० रानेन सेन ने कहा है--सेकिन हिन्दुस्तान में जो सुविधायें ग्राप को प्राप्त हैं--ग्राप रुई बनाते हैं, मजदूरी कम है, इस लिये आप के पास बहत बढ़ा मौका है। इतना ही नही कृतिम धार्गे पर ग्राधारित टैक्सटाइल इण्डस्ट्री से मैंने हिसाब लगाया है 100 करोह रूपये की भ्रामदनी भ्राप को हो सकती है, बर्शेते कि बुद्धिमानी से ब्राप ब्रायात नीति को भी बनायें। मैंने मंत्री महोदय को बहत पहले लिखा भो था---हमारे यहां कैपरालंबटम की कमो है, नाइलोन यार्न की कर्मा है जिसके कारण दाम बढ़ते जा रहे हैं। वया भ्राप इस इडस्ट्री के प्रतिनिधियों को बला कर कोई ऐसी योजना नहीं बना सकते हैं कि ''ग्राप लोंगों के लिये जिन चोजों का ग्रायात जरूरी है, उन को हम मंगवाने के लिये तैयार हैं, वशर्तेकि म्राप जो नैदावार बद्वेगी सारी निर्यात करने के लिए तैयार हो जांय" कैशोल कःम **है,** नायलोन है, पोलिस्टर यार्न है, इसी तरह से डो० टो० एम० पोलिस्टर धारों के लिये रा मैं? ियल लगता है--इस के बारे में मंत्री महोदय सीचें।

भ्रन्त में मैं यह कहनाचाहताहं कि सूत के दाम नियन्त्रण का ग्राप ने जो प्रोगीजं किया, उसका क्या नतीजा हुम्रा भ्रापका पता है। मैंने तामिल नाड़ के बारे में मुना है--वहां बिजलों का जो कट किया गया, उस में तामिल नाडुको सरकार को जो समानता का व्यवहार करना चाहिए था वहनीं किय । ग्रीर कुछ [श्री मधु लिमये]

मिल वालों के लिए उन्होंने पावर कट ज्यादा कर दी तथा कुछ मिल वालों के लिए कम कर दी इस तरह की शिकायतें खाई हैं। खर्सा हुमा मैंने लिखा था कि इसकी जाच करिये पिछले तीन सालों में एवरेंज कंजम्यक्षन उसके खाधार पर कोटा निर्धारित होना। चाहिये।

उसी तरह से तमिलनाड की हाईकोर्ट ने जब ग्रादेश दिया कि काटन यानं कन्ट्रोल ग्राडंर स्यगित रखा जायेगातो दूसरे राज्यो के टेक्सटाइल मिल वालों ने माल मनी नेना शुरू कर दिया जिसकी पूष्टि इन्होंने स्वयं ग्रपने जवाव में दी है। तो क्या इन्होंने इसकी जांच पूरी की है? क्या वित्त मंत्रालय ने भी इनको इस मामले में कोई सहयोग दिया है ? हम सभी चाहते हैं कि निर्यात बढ़े, पैदावार बढे लेकिन साथ साथ जो साधारण ग्राहक ग्रीर उपभोक्ता है उनके हितों का भी मंत्री महोदय को खयाल रखना चाहिए। एक परसेन्ट का जो यह ग्रधिकार ले रहे हैं उसके बारे में इस विधेयक के वास्ते वे सेलेक्ट कमेटी बनाएं क्योंकि मुझे डर है कि एक परसेन्ट टैक्स लगाकर यह अपनी भामदनी बढ़ाना चाहते हैं श्रीर इस पैसा **का इस्तेमा**ल करना चाहते हैं तो वहां पर माप भांकडे दीजियेगा यह जो अप्रत्यक्ष ढंग से टैक्स में वृद्धि करना चाहते हैं उसके बारे में।

श्रो राम सिंह भाई वर्नी (इन्बेर):
माननीय कामर्स मिनिस्टर साहत्र यहां पर
जो ग्रमेण्डमेन्ट बिल रखा है उसके सम्बन्ध
में मैं कुछ निवेदन करना चाहता हूं।
यह कोई मामूली बिल नहीं है। हमारी
भाषा में कामर्स मिनिस्टर को बनिया
मिनिस्टर कहते हैं। इस बिल के श्रन्दर
सारी बनियागिरी भरी हुई है। बनिया
गरीबों को तोंल में मारते हैं, मोल में मारते
हैं, बोल में मारते हैं——चौतरफा इनकी

मार है। मैं कामर्स मिनिस्टर साहब से जानना चाहता हुं कि इस बिल का मकसद क्या है ? जो ग्रधिकार ग्राप चाहते हैं बह टेक्सटाइल कमिश्नर के पास पहले से ही मौजूद हैं। लेकिन मैं भानता हंकि पालियामेट से इस बिल के द्वारा एक तो टेक्सटाइल की कीमतें बढाने का ग्राप ग्रधिकार चाहते हैं ग्रीर टेक्सटाइल कमिश्नर के विभाग को ज्यादा खुली लुट करने का मौका देना चाहते हैं। यह दो बातें इस बिल से मालुम होती हैं। श्रापने जो उद्देश्य बताये हैं इसमें , एक तो यह कहा है कि टेक्सटाइल का विकास, उत्पादन वृद्धि, निर्यात वृद्धि भीर भागे कहा है कि निर्यात ग्रीर घरू उपयोग के माल पर स्टैंड इं क्वा-लिटी मार्क निर्धारित करना और इसके लिए वन परसेन्ट इयुटी लगायेंगे। तो घरू उपयोग में कितना म्राता है पहने उसको ठहरा लीजिए कि हमारे देश में कपडे की खात कितनी है। यहां पर लोगों को कपड़ा मिलता नहीं ह। पिछने वर्षो भें जो 15.10 मीटर प्रति व्यक्ति कपड़ा मिलता था वह ग्रब घट कर 12.69 मीटर ही रह गया है यानी यहां पर कपड़े की कमी है। कपड़ा तो सरप्लस नहीं है और भाजकल निर्यात की इतनी मांग भीर होड़ है कि सारे कायदे कानुन, फैक्ट्री एक्ट ग्रादि ग्रनग रख कर स्रोवर टाइम, संडे वर्किंग, रेस्ट इन्टर्वल नहीं देना भ्रौर तीनों शिपटें बराबर चलाने के प्रयत्न रहते हैं। यानी निर्यात की खुब मांग है। इसका मतलब है कि सेन्ट परसेन्ट टक्सटाइल का जो उत्पादन है उसकी कीमत पर एक परसेन्ट उपकर लगायों ने ती मैं समझता है इस रकम का टोटल 8 करोड़ के करीब पहुंचेगा। श्रभी मेरे साथी श्री मधु लिमये मिनिस्टर साहब से पूछ रहे थे, उनसे क्या पूछते हैं, मेरे से पूछिये । मैं बताता हूं चार ग्ररब मीटर कपड़ा काटन टेक्सटाइल का तैयार होता है ग्रगर वह कम से कम एक रुपये की कीमत से बिकता है तो एक परसेन्ट से चार करोड़ तो वही हो गए । फिर इधर ऊनी कपडा, नायलोन, रेशमी, कृतिम, तंतु एवं टेक्सटाइल मशीनरी चाार ग्ररब की कीमत की इस तरह से 8 करोड़ से अधिक उपकर की राशि होती है। भ्रौर जो खर्चा बताया है वह दो लाख के करीब ग्राता है। एक्सपोर्ट का जो कपड़ा होता है, उसकी टेक्सटाइल डिपार्टमेंट के लोग ग्राभी भी जांच करने के लिए जाते हैं, लेकिन वे जांच किए बिना प्रमाणित कर देते हैं। मिनिस्टर साहब थोडे ही वहां देखते हैं पालिया-मेन्ट के मेम्बर थोड़े ही वहां जाते हैं, जो वहां पर जाते हैं उनकी जेब मिल मालिकों ने गरम की कि उसने स्टैंडर्ड क्वालिटी ठहरा बी। मैं ने विदेशों में हमारे माल की शिकायत करते सुना है और कितना ही माल रिजेक्ट हो कर वापिस ग्राया वह देखा है।

देश की खपत के लिए मैंने कन्ट्रोल के दिनों में भी देखा है कि टेक्सटाइल डिपाट-मेन्ट को यह अधिकार था कि नेपोत, काउण्ट रीड और पीक की जांच करें रिजस्टर मेनटेन किया जाता रहा है और उसमें लिखा है कि 40 रीड और 40 पीक 18 कांउन्ट का यह कपड़ा है और उस पर टेक्सटाइल किमश्नर डिपार्टमेन्ट के इन्स-पेक्टरों के हस्ताक्षर हैं। लेकिन होता क्या है ? मैंनेजमेन्ट सुपरवाइजर को आईर 2087 L.S.—10

दिया जाता है कि यह जो रीड है रजिस्टर ग्रीर चिट्ठी में 40 का लिखो भौर 36 का डालो। पीक का भी चक्कर 40 का लिखो भौर 36 का डालो। पीक का भी चक्कर 40 का लिखो भौर 36 का डालो। स्टेंड्डं कपड़ा 40 रीड भौर पीक का 36 में बने, मेरे कहने का मतलब है कि इस प्रकार एक तरफ तो कपड़े का भाव 10 प्रतिशत ज्यादा लेना भीर 10 परसेंट सूत की चोरी भी करना। सूत पर कन्ट्रोल इसलिए वह ब्लैंक में बेचना। मिनिस्टर साहब इन बातों को नहीं जानते हैं। टेक्सटाइल डिपार्टमेन्ट उन्हें इन बातों को नहीं बतायेगा। हमारे जैसा ग्रादमी ही उन्हें यह बतायेगा जो कि रोज इसको देखता है।

15 hrs.

मैं यह निवेदन करना चाहता हूं कि म्राज कपड़ा उद्योग की हालत क्या है? म्राज कपड़े का भाव कितना बढ़ रहा है वह क्यों बढ़ रहा है ? हमारे पास यह फीगर्स हैं। भ्रापने जो विकास की बात कही तो विकास काफी हुआ है। विकास के लिए कितने सुझाव हैं, ग्राप 1951 की रिपोर्ट पढ़ लीजिए । सारी टेक्सटाइल इंडस्ट्री को बदलने के लिए उसमें सुझाव दिए हैं । 1960 की, टेक्सटाइल इनक्वायरी कमेटी की रिपोर्ट पढ़िये जिस से इस उद्योग के मिसमैनेजमेंट कापतालगेगा कि इस इंडस्ट्री की हालत क्या है? सवा सी वर्ष इस टेक्सटाइल इंडस्ट्री को हो गए लेकिन इसमें की लूट बन्द नहीं हुई। 1943 में इसने बेशुमार प्राफिट किया, 1948 में जितना इसने प्राफिट किया उतना कभी नहीं

Textiles Committee

(Amdt.) Bill

[श्री राम सिंह भाई वर्मा]

किया भीर भ्राज 1972-73 में इसने अच्छा मुनाफा किया है इतना प्राफिट हो रहा है लेकिन गरीबों की लूट मची है। इसका विकास नहीं हुमा हो, ऐसी बात नहीं है। 1951 में 378 मिलें थीं ग्रौर ग्राज 684 मिल हैं। 1951 में 1 करोड 9 लाख लि ध्रस्य वह ग्राज 1 करोड़ 83 लाख हैं लेकिन यह सब होने के बावजूद भी 1956 में जो 4 श्ररब 85 करोड़ मीटर कपड़ा बनता था वह 1971 में 3 ग्ररब 95 करोड़ क्यों रह गया ? यह प्रोडक्शन क्यों घटा ? ग्रापके स्पिण्डल बढ़े हैं, लूम्स बढ़े हैं लेकिन वर्कर्स कम हुए हैं स्रौर प्रोडक्शन घटा है। दूसरी तरफ कपड़े के भाव बढ़े हैं। यदि यह कहा जाये कि हमारे काउन्ट रीड पिक्स में फ़र्क हुआ तो काउन्ट रीड और पीक में कोई फर्क नहीं हुन्ना है। हमारे जो काउन्ट हैं वह वर्षों से 28-29 के करीब रहा है भीर माज भी इसी के करीब काउन्ट चल रहा है। इसके साथ ही हम दूसरी बातें भी देखें। श्रमी फिलहाल ही देखें कि कपड़े के भाव इतने ज्यादा क्यों हैं। म्नाम का भाव देखें। मिनिस्ट्री ने कभी इस तरफ प्यान नहीं दिया है। 1961-62 को 100 मान लेते । 1969 में काटन के भाव का जो इन्डैक्स है वह है 165.5 भीर 1971 में 234.5 हो गया। भाप देखें कि 1971 में 234.5 इन्डैक्स होता है लेकिन 1972 में घट कर 177.9 हो गया। कहने का मतलब है कि काटन का भाव गिरा है लेकिन साथ ही कपड़े का भाद श्राप देखें कपड़े का भाव बढ़े हुए काटन के

भाव पर निर्भर था। किन्तु काटन का भाव 1972 में घट कर, इंडैक्स 234.5 घट कर 177.9 हो गया। किन्तु कपड़े काभाव घटानहीं, बढ़ता ही गया। जब काटन का इंडैक्स 234.5 था कपड़े का 153.9 किन्तु जब काटन का इंडैक्स घट कर 177.9 हम्राकपड़े का भाव घटने के बजाय बढ़ कर 161.3 हो गया। भ्रीर काटन का भाव गिर रहा है। मैं जानना चाहता हुं कि इस का क्या कारण है। बार बार यहां कहा जाता है कि ग्राप की काटन का भाव गिर रहा है ग्रौर कपड़ का भाव बढ़ रहा है किन्तु कोई ध्यान नहीं देता । हमारा सूत का उत्पादन ग्रधिक होते हए भी श्राज हैँडलूम वाले ग्रीर पावरलेम वाले बेचारे ऊंचे हाथ कर के खड़े हुए हैं क्योंकि उन को सूत नहीं मिल रहा है। सूत के भाव को 1970 के ग्रन्दर इंडैक्स 162.2 था, 1971 में 203.2 हो गया ग्रीर 1972 के ग्रन्दर 206.2 हो गया। जनवरी, 1973 के म्रन्दर 208.5 हो गया। मेरी समझ में नहीं म्राता कि हम यहां पालियामेंट के भ्रन्दर हमेशा यह खुलासा करते हैं कि व्यापारी लोग ब्लंक करते हैं, काला धन कमा रहे हैं, लेकिन टैक्सटाइस कमिश्नर के पास इस बात की पूरी जानकारी होती है कि रोजाना कितना प्रोडक्शन होता है। भीर इस के मलावा जो वितरण होता है उस की भी टक्सटाइल कमिश्नर को जानकारी देनी होती है। फिर यह सारी गड़बड़ क्यों हो रही है? मैं ग्रपने बनिया मिनिस्टर साहब से कहना चाहता हूं कि वह इस बात पर विचार करेंगे।

मेरे साथी ने कहा बलेंस शीट ग्राप बनाते हैं। उस की चीर फाड़ यहां मुझे करनी पड़ती है। 1972 की बलें सशीट्स निकली हैं, बम्बई, ग्रहमदाबाद कानपूर की, जो कि प्रक्तूबर तक निकल चुकी हैं, उन को ग्रगर देखा जाये तो पायों कि कितना मिसमनेजमेंट है। सारा का सारा जो पूराना कचरा है वह 1972 की बन तशोट के अन्दर भर दिया गया है। कल के ग्रखबार में पढ़ा, खुद मैंने दुकान पर जा कर नोट किया कपड़ा रिजेक्ट हो कर भ्राया है जो ऐक्सपोर्ट किया गया । श्रीर वह कपड़ा बाजार में गया है। लिखा हपा है कपड़े के ऊपर 10 मीटर जब कि घड़ी है 10 यार्ड। इस के हिसाव से लाखों गाठें बाजार में गयी होंगी। देहाती आदमी इन बातों को क्या जानें ग्राप स्टेन्डर्ड कपड़े की बात करते हैं, ग्राप एक्सपोर्ट करेंग, वहां व्यापारी व्यापारी से खरीदता है, लेकिन एक देहाती नहीं समझता है कि यह किस काउन्ट का कपड़ा है, कितनी रीड का है श्रीर कितनी पीक का कपड़ा है।

टेक्सटाइल विभाग कितना मिसमेंनेज—
मेंट करता है इस का कोई हिसाब नहीं।
पसे कमाता है श्रीर भाव बढ़ाता है।
1960 के श्रन्दरएक टेक्सटाइल इनक्वायरी
कमैटी बनी थी, जिस के जोशी जी
श्रध्यक्ष थे, श्रीर उस में मुझे बुलाया
गया था।

MR. DEPUTY-SPEAKER: These are important points but I think you are going a little too far afield.

श्री राम सिंह भाई वर्मा : मैं कहना चाहता हं कि टक्सटाइल मिल का एक मैने-जर है जो पमेंन्ट करने के लिये बैंक से पैसे लेने गया। बैंक से म्राते हैं, उन के साथ चौकीदार है, थैली है नोटों की. लेकिन नोटों केस्थान पर बराबर कागज के कटेइएटकडे निकलने हैं। जाहिर है यह बैंक में नहीं हो सकता । लेकिन उस मैं नेजर के ऊपर कोई ऐक्शन नहीं लिया गया। इस तरह की गड़बड़ कराई जाती है। टैक्सटाइल उद्योग में माननीय दामानी जी जैसे लोग हैं, जिन के रसोइये को वेलफेयर ग्रफसर बनाया जाता है। शाक भाजी खरीदने वाले को स्टोर परचेज करने के लिये बाजार मास्टर बनाया जाता है । मैं मंत्री जी से निवेदन करूंगा कि टक्सटाइल के बारे में ग्राप मरी सेवा लीजिये, मैं बताऊंगा कि किस तरह से मिसमैनेजमेंट होता है। म्राज भी एक पैसा लगाये बिना प्रोडक्शन बढ़ाया जा सकता है। दो लुम्स चलते हैं, एक वर्करदो लुम चलाता है उस की ऐफी शियेंसी 65 है श्रीर जो 4 लम्स चलाता है उस की एफीशियोंसी 82 है। जिस के ऊपर वर्क लोड ज्यादा है उस की ऐफी-शियसी बहुत ज्यादा है ग्रौर

MR. DEPUTY-SPEAKER: That is a fair offer which the Minister must, I think, accept. There should be another occasion for a wider discussion like this.

श्री राम सिंह भाई वर्माः जिस के ऊपर वक लोड कम है उस की एफीशियेंसी बहुत कम है। उस की जवाबदारी मेरे [श्री रामसिंह भाई वर्मा]

Textiles Committee

(Amdt.) Bill

साथियों की है। बस मुझे इतना ही निदन करना है।

SHRI DHAMANKAR (Bhiwandi): I rise to support this Bill but while doing so, I would point out certain discrepancies in it. A cess is proposed to be levied on textile machinery as well as on textile yarn and cloth and fibre. But the textile machinery manufacturers have adopted new methods to circumvent this. The factory which been registered as a textile machinery manufacturing company ceases to manufacture textile machinery. Instead various other factories are set up where different parts are manufactured and assembled in a third factory. This way tax is avoided all the while.

Not only that. Even in regard to cloth and yarn, all these tactics are adopted. When control was imposed on yarn, when 60 counts yarn was to be sold in the bazar at a certain rate fixed by the Commerce Ministry, the millowners adopted a new tactic, namely to produce 56, 58 and other counts and evade the limitation imposed by Government and make huge profits.

It is all right that Government has decided to give training to the staff for standardisation and quality control But that is not enough. What has to be seen is whether it is implemented or not. Even now when the Textile Committee is there and the staff are there, a large number of bales of cloth are rejected in foreign countries because they are sub-standard. This happens because there is collusion between the mill managements and the inspecting staff kept there for inspection of cloth.

Now they say that they will levy this cens and spend the amount on giving training to the staff. Along with this, training will also be given

to other persons but some fees will be charged from them. I fail to understand why fees should be charged for this training because these people are going to augment your staff, because when you have this Bill passed and the Act comes into force, you will need staff for the inspection work. If you allow these people to get the training along with the staff, I think that will help the Ministry. Along with the machinery and cloth and yarn, standardisation will have to be strictly enforced. Otherwise, in of the Textiles Committee (Amendment) Bill, which has come rather late-because it is now 10 years since 1964-nothing much could be expected, because, so many varieties of cloth have come into vogue and there have been so many changes and the mill magnates manoeuvre to see that different types of cloth are manufactured and sold at a very price without bringing any duty to the Textiles Committee.

I think when this Bill becomes an Act, the Minister will take propersteps to implement the provisions honestly, and in spite of the training given to the staff, only if they work sincerely, revenue will come to the exchequer. Otherwise, it will go to the pockets of the staff of the department concerned.

With these few words and suggestions, I support the Bill.

डा० लक्ष्मीनारायण पाण्डय (मंदसीर):
मंत्री महोदय ने केवल एक प्रतिशत के
सैस के द्वारा लगभग ग्राठ करोड़ के
नये टैक्स इस विध्यक के द्वारा लगाने का
प्रस्ताव किया है। ग्राठ करोड़ रुपये के
टैक्स को हम बड़े सरल ढंग से ग्रांकिलत
कर सकते हैं। देश में कुल बनने वाला
कपड़ा लगभग चौदह सौ करोड़ का है।

उसका ग्राधा यदि पावर लुम ग्रीर हेंड-लूम्ज में बनता है ग्रीर उसको निकाल दिया जाए तो सात सो करोड़ रुपये का कपड़ा इस प्रकार का होता है जिस पर सैस ग्राप लगाने जा रहे हैं एक प्रति-शत से इसका सीधा साम्प्रयं यह होता है कि सात करोड़ रुपया आप से वसूल करेंगे। इसके म्रलावा टैक्सटाइल मशीनरी स्रौर कम्पोनेंट्स लगभग एक स्ररब रुपये के बनते हैं। उस प्राधार पर इन पर टैक्स लगाया जाए एक प्रतिशत तो वह भी एक करोड़ बनता है। इस प्रकार से कुल मिला कर म्राठ करोड़ का नया टैक्स जनता पर ग्राप लादने जा रहे हैं जिस की किसी भी प्रकार से उचित नहीं कहा जा सकता है। सैस के नाम पर यह सीधा सीधा नया टैक्स है।

गंती महोदय ने बनाया है कि कमेटी के कार्य विस्तार की दृष्टि से, काम ठीक चले इस दृष्टि से स्रोर साथ साथ कमेटी कुछ नये क्षेत्रों के अन्दर जा कर सुधार के काम कर सके इस दृष्टि से नया सैस लगाने जा रहे हैं। लेकिन अब तक का अनुभव यह रहा है कि इस कमेटी ने जो उसके कार्य ये या जो उसकी कार्य प्रणाली थी, जिस प्रकार से उसकी काम करना चाहिये था, उसको कभी भी ठीक से नहीं किया फिर चाहे वह देश के अन्दर काम आने वाला कपड़ा हो या विदेशों को निर्यात ोने लाला कपड़ा हो या मशीनरी हो कई माननीय सदस्यों ने भी विचार व्यक्त किये हैं

इसके बारे में । हमारे यहां से जो कपड़ा बाहर गया उसके बारे में कई शिकायतें प्राप्त हुई ग्रीर उसका त्रार्डर केन्सल हम्रा। इस प्रकार के कई उदाहरण दिये जा सकते हैं कि किन किन देशों में ब्रार्डर निरस्त किये हैं । मैं जानना चाहता हूं कि किन कारणो से हमारे देश के कपड़े को लेने से उन्होंने इन्कार किया, क्या स्टेंडर्ड उसका ठीक नहीं था, क्या कमेटी ने जा कर जांच उसकी की थी ग्रौर की थी तो इस प्रकार का गलत कपड़ा बाहर क्यों गया, जांच के बावजूद भी उसको बाहर भेजा क्यों गया? यदि, उसका स्टैण्डर्ड ठीक नहीं था तो उसको रोकना था। मैं चाहता हूं कि मंत्री महोदय ग्रपने उत्तर से इसका स्पष्ट संकेत द कि किस प्रकार से कमेटी ने भ्रपने कर्त्तव्य का पालन किया। वर्माजी बता रहे थे ग्रौर उन्होंने एक उदाहरण दिया एक कपड़ा मिल का उन्होंने स्थान का उल्लेख नहीं किया किन्तु मैं बताना चाहता हूं कि वह कपड़ा मिल मध्य प्रदेश की है, ग्वालियर की है। इसके बारे में सूचना नवभारत टाइम्स में छपी है, समाचार इस में छपा है जो कि 12 नबस्वर का है। इसका शीर्षक है कपड़ा मिल द्वारा नाप में धाधंली से 60 लाख रुपये का मुनाफा इस में कहा गया है कि ग्वालियर की एक मिल द्वारा कपड़े के थानों स्रोर धोतियों पर गज की नाप पर मीटर का निशान लगा कर श्रनुचित ढंग से 60 लाख रुपये का मुनाफा कमाने का ग्रारोप लगाया है। उन्होंने इस मामले की पूरी तरह औव कराने श्रौर मिल के प्रबन्धकों के विरुद्ध कार्यावाही की मांग

[डा॰ लक्ष्मी नारायण पाण्डेय] की हैं। एक पत्नकार सम्मेलन में श्री सिहल ने बताया कि इस वर्ष श्रप्रल माह में जो कंट्रोल का कपड़ा मिल से सप्लाई किया ग्रमा उस में प्रति मीटर 8 सें॰मी॰ कपड़ा कम था। इसी तरह कपड़ें के एक 20 मीटर के थान को जब नापा गया तो वह 18 मीटर ही निकला। इसी प्रकार गतमाह सहकारी बाजार में एसी ही बात प्रकाश में श्राई। इसकी रिपोर्ट पुलिस में श्री दर्ज कराई गई श्री रटक्सटाइल्ज किमशन से भी शिकायत की गई।

यह जो समाचार छपा इस पर ग्राज तक टैक्सटाइल किमण्नर ने किसी प्रकार की मिल के खिलाफ कार्रवाई नहीं की है। इस प्रकार का उसका कार्य चल रहा है। जब इस प्रकार की शिकायत होती हैं तो उन पर कार्रवाई क्यों नहीं की जाती हैं ? टैक्सटाइल कमेटी या टक्सटाइल कमिशनर कौन से कार्य करने के लिए बैं 3 दुए हैं। ग्राखिर टैक्सटाइल कमेटी करती क्या है ? मैं चाहता हूं कि पूरे प्रकरण की जांच हो।

श्रापने बताया है कि कमेटी सारा काम देखेगी। श्राप ने यह भी कहा है कि सैस से प्राप्त श्राय से कमेटी का काम सुघरेगा श्रीर क्वालिटी सुधारने का काम ग्रधिक श्रच्छा होगा। श्रापने यह भी कहा है कि प्रिशिपमेंट इंस्नैक्शन होना चाहिये, क्वालिटी का इंस्नैक्शन होना चाहिये, मशीनरी का इन्सपैक्शन होना चाहिये। लेकिन यह सब ठीक होता नहीं है।

ग्रभी तक कमेटी पर ग्राप सत्तर लाख या ग्रस्सी लाख खर्च करते थे। इस खर्च को बढा कर भ्राप भ्राठ करोड़ करना चाहते हैं। इसका भीचित्य क्या है, यह मैं मंत्री महोदय से जानना चाहता हूं। इस प्रकार से जनता पर लगाया गया यह टैक्स क्या उसके ऊपर एक भार साबित नहीं होगा ? ग्राप एक प्रतिशत टैक्स लगाएंगे तो मिल मालिक इसका ध्रनुचित लाभ उठाएंगे, इसकी तुलना में दुगुना या उससे भी प्रधिक कपड़े के दामों से मुनाफा कमाने की चेष्टा करेंगे। मैं चाहता हूं कि मंत्री महोदय इसके बारे में भी स्पष्टीकरण दें। ग्राखिर ईतिना ग्रधिक सैस लगाने की म्रावश्यकता क्यों पड़ी । सत्तर लाख या ग्रस्सी लाख जो खर्चा होता है उसको क्या डेढ़ करोड़ या एक करोड़ या दो करोड़ बढ़ा कर श्रीर उतना सैस लगा कर काम नहीं चल सकता था ? क्या तब कमेटी ठीक तरह से काम नहीं कर सकती थी, सुवारू रूप से काम नहीं कर सकती थी? मैं समझता हूं कि इतना भारी भरकम टैक्स लगाने की म्रावश्यकता नहीं थी । इसके बारे में ग्रापको स्पष्टीकरण देना चाहिए।

कुल मिला कर देश के अन्दर स्थिति यह
है कि कपड़े के उत्पादन में गिरावट भारी
मात्रा में आई हैं और दामों में वृद्धि हुई है।
ऐसा क्यों हुआ है? अभी बताया गथा कि
रुई के दाम उतने नहीं बढ़े जितने कपड़े के बढ़ा
दिए गए। रुई के दाम तो पंद्रह प्रतिशत बढ़े
लेकिन मिल मालिकों ने कपड़े के दाम 30 से
50 प्रतिशत और कहीं कहीं 80 प्रतिशत तक
बढ़ा दिए हैं। एक पये मीटर वाला करड़ा

बाजार में 1-80 में बिकने लगा है। रुई के दाम पंद्रह प्रतिशत अधिक और कपड़े के 80 प्रतिशत ग्रधिक बढे इसको कैसे उचित ठहराया जा सकता है। मंत्री महोदय ने स्वयं एक पत्रकार सम्मेलन में सम्भवतः कलकता में यह हुआ था कहा था कि हम ने इसकी स्वीकृति दी है स्रीर इस प्रकार की वृद्धि को उचित उहराया है। जब काड़ा मिल मालिक बीस प्रतिशत या उसके ग्रधिक पचात प्रतिश त तक की वृद्धि करते हैं तो क्या इसको उचित्रकार्य कहा जा सकता है क्या इसके भ्रीचित्य को सिद्ध किया जा सकता है ? जब ऐसा होता है तो ग्रन्य उपभोक्ता वस्तुग्रों के दाम भो बढ जाते हैं। जो नियंत्रित दामों वाला कपड़ा है उसके दाम भी बढ़े हैं, दूसरे के भी बढ़े हैं, ख्राम जनता जिस कपड़े को काम में लाती है भारी मात्रा में उसके दाम भी बढ़े हैं। ग्रब नया सैस लगा कर स्राप जनता के ऊगर स्रीर स्रधिक भार डालने की चैष्ठा कर रहे हैं भीर मैं समझता हूं कि इसको उचित भीर न्याय संगत नहीं कहा जा सकता है

कई टैंक्साटाइल मिलों को श्रापने श्रपने हाय में लिया है बीमार मिलों के नाम पर उनको भ्रपने हाथ में लिया है। उनमें करोंड़ों रुपया भ्रापने व्यय किया है। प्रबंध भ्राप के हाथों में है। उन में से कई मिलों में काम संतोषजनक नहीं चल रहा है। कई मिलों के बारे में शिकायतें प्राप्त हो रही हैं। इस विधेयक का यह विषय नहीं। फिर भी मैं म्रापका यान म्रोर इस भ्राकर्वित करना चाहता हूं कि जहां जहां श्रापने इंझलर नियुक्त किए हैं श्राप देखें कि वे सही ढंग से काम करें। मैं ग्रापको एक मिसाल देता हं इन्दौर की खण्डेलवाल कम्पनी ने शिकायत की है कि मालवा मिल के कंट्रोलर ने उस ग्राफर को ठुकरा दिया जिस में 7-61 पर ब्लैकेंट लेने की ग्राफर थी ग्रौर उन्होंने 7-21 पर उसको बेचा । इस प्रकार से मिल मिला कर घोटाला किया । ये जो घोटाले हैं इनकी स्रोर टैक्सटाइल कमिश्नर को स्रौर ग्रापको देखना चाहिये । मैं चाहता हूं कि इन्दौर के युनाइटेड मिल के इस प्रकरण की जांच ग्राप करवाएं । ग्रन्त में मेरा निवेदन है भीर मैं समझता हूं कि इतना ज्यादा सैस लगा कर ग्राप जनता को भारी बोझ से दबा रहे हैं यह उचित नहीं है। चाहे टैक्सटाइल कमेटी हो या कारपोरेशन हो या टैक्सलाइल कमिशन हो उसका काम संतोषजनक नहीं है। उसको भी सुधारने की म्रावश्यकता है मौर मैं स्राशा करता हूं कि स्राप उधर ध्यान देंगे क्योंकि स्राज टैक्सटाइल उद्योग की हालत संतोषजनक नहीं है स्रीर सुधार हेतु पूरा विचार ग्रावश्यक है।

श्री मूलवन्द हागा (पाली): इस विल की बाबत मझे दो तीन बात कहनी हैं। श्रापने बताया है कि इतने फंड्ज श्राप के पास हैं श्रीर यह भी श्रापने बताया कि है इतने फंड की श्रापको श्रीर जरूरत पैदा हुई है। जिस बिल को श्राप एमेंड करने जा रहे हैं, टैक्सटाइल कमेटी बिल 1963 उसका जो सैक्शन 6 है वह कहता है:

"For the purpose of enabling the committee to discharge its functions under this Act, the Central Government may after appropriations made by Parliament by law in this connection pay to the committee each financial year such sums of money as the Government consider necessary as grant or loan or..."

[श्री मुल चन्द हागाः]

मैं ग्रापसे पूछना चाहता हूं कि कितनी बार म्राप पार्लियामेंट के सामने म्राए हैं इस बात को लेकर कि म्रापको इतनी नई लैबोरेटरीज एस्टैबलिश करनी है भ्रौर उनको लगाने के लिए म्राप हो इतने खर्चे की जरूरत होगी, इतना पया ग्रापको चाहिये होगा । ग्राज ग्राप ग्राठ करोड़ का सैस लगाने जा रहे हैं। जो श्रापने इंस्पेक्टर्ज रखे हैं क्या उनके काम को भी श्रापने कभी देखा है श्रीर क्या कभी किसी को ससपेंड किया है, क्या कभी किसी के खिलाफ कोई एकशन लिया है। 1963 के बाद यानी दस साल के बाद म्रापको उस बिल को एमेंड करने की जरूरत महसूस हुई है स्रीर एमेंड-मेंट्स ले कर आप आए हैं कि इतना रुपया श्रापको चाहिये। श्राप लेबोरेटरीज एस्टैबलिश करना चाहते हैं। जो बड़े बड़े सेठ हैं भ्रौर जिन्होंने लां रुपया टैक्सटाइल इंडस्ट्री से कमाया है क्या वे ग्रपनी लेबोरेटरीज खुद नहीं एस्टैबलिश कर सकते हैं ? क्या नहीं वे स्वयं इसको करते हैं ? ये विड्ला स्रौर टाटा म्रादि बड़े बड़े लोग म्रपनी लैंबोरेटरीज स्थापित क्यों नहीं करते हैं ? पावरलूम इंडस्ट्री में जो लैबोरेटरीज जरूर एस्टाब्लिश करनी चाहिए। श्राखिर सरकार लैंबोरेटरीज के नाम पर कितने करोड़ रुपया लोगों से इकट्ठा करना चाहतीहै ? 1971 में सरकार ने कास्ट प्राइस रिलेशनशिप का अध्ययन करने के लिए एक व्यूरो आफ़ इंडस्ट्रियल कास्ट्स एंड प्राइसिज मुकर्रर किया था। उस ब्यूरो ने 1973 में रिपोर्ट दी है। मैं यह चाहता हूं कि उस रिपोर्ट में क्या कहा गया है और क्या उस रिपोर्ट को इम्प्लीमेंट किया गया है या नहीं। स्राज प्राइसिज कितनी बढ़ गई हैं। भ्रब सरकार कहती है कि हम नई मशीनें लगाना चाहते हैं। संवाल यह है कि नई मशीनें लगाने से कितने मजदूरों को काम से हटा दिया जाता है।

(Amdt.) Bill

सरकार ने एक कमेटी बनाई, जिस के चेयरमैन को खुद सैंट्रल गवर्नमेंट एपायंट करती है । इस स्थिति में सरकार को एक दिब्युनल एपायंट करने की क्या भ्रावश्यकता पड़ी ? भ्राखिर सरकार इस पर एकस्ट्रा एक्सपेंडीचर क्यों करना चाहती है ? वह कमेटी फंक्शन कर रही है ग्रीर उस को सब पावर्ज हासिल है। तब क्लाज 5बी के द्वारा एक ट्रिब्यूनल एपायंट करने का क्या परपज है ? इत विश्रेयक में कहा गया है कि अपील सुनने के लिए। इसमें कहा गया है :

"In discharging the under this section, the Tribunal may, subject to any rules that may be made in this behalf, follow such procedure as it thinks fit."

म्रयात् द्विशाल वह प्रोसोजर म्रयनायेगा, जिस को वह उचित समझे। वह सिविल प्रोसीजर कोड के मुताबिक काम क्यो न करे ? क्या वह स्रारिवट्टेरिली स्रपने डिनिजन देगा ?

इन के बाद कहा गया है:

"The Tribunal shall have all the powers of a civil court while trying a suit..."

What is that suit? It is only appeal which you are providing under section 5.

एक्ट में कहा गया है:

The Committee will consist of a Vice-Chairman, Joint Secretary and other members.

कमेटी जो डिसिजन देगी, उस को चैलेंज कौन करेगा? एग्रीब्ड पर्सन कौन होगा? इस विधेयक में कहा गया है कि ट्रिब्यूनल लोगों को सम्मन कर सकेगा, डाकुमेंट मांग सकेगा श्रीर एविडेंस ले सकेगा। मैं समझ नहीं पाया हूं कि सरकार ट्रिब्यूनल को क्यों एपायंट कर रही है श्रीर खर्चा क्यों बढ़ा रही है।

इस में कहा गया है कि गवर्नमेंट समय समय पर कमेटी को डायरेक्शन देगी। मैं यह जानना चाहता हूं कि 1963 के बाद गवर्नमेंट ने कमेटी को क्या डायरेक्शन दिए हैं। (ब्यवजान) हमारे कम्युनिस्ट सदस्यों ने तो सिर्फ़ एक ही बात सीखी है कि टैक्स्टाइल इंडस्ट्री का नैशनलाइजेशन कर दो, हर चीज का नैशनलाइजेशन कर दो।

Dr. Ranen Sen knows only one word. He has not learnt anything more.

DR. RANEN SEN: You have not learnt even that.

श्री मूल चन्द डागा: विल में एमेंडमेंट लाते समय मंत्री महोदय को बताना चाहिए कि उस का परपज क्या है।

SHRI B. R. SHUKLA (Bahraich): Mr. Deputy-Speaker, Sir, I do not feel very much confident to speak on the merits of this Bill and the reasons why this has been brought before this House. Therefore, I would like to confine myself to certain formal legal aspects of the Bill.

Clause 5(b) provides for the constitution of the Tribunal. Clause

5(c) defines the procedre for hearing the appeals which would be preferred against the decisions of the Committee. Clause 5(c) is a self-contained provision regarding the procedure, regarding limitation and condonation of the limitation. sub-clause (6) of 5(c) provides that the functions of the Tribunal shall be subject to any rules that may be made in this behalf and till then it shall follow such procedure as it thinks So, the procedure may be prescribed under the rules. But if the procedure is not prescribed under the rule-making power, then the Tribunal shall have the option or liberty to decide the matter as it thinks fit. My submission is that subordinate legislation under the delegation of legislative power is well-known to modern jurisprudence. But excessive delegation of legislative function to a person or a tribunal is certainly unconconstitutional. So, it comes to this that in case no rules are framed under sub-section (6) then the Tribunal can decide the case as it thinks It means that this Parliament, is abdicating its power of legislative functioning to a Tribunal but this is unconstitutional. This introduces an element of uncertainty so far as the legal aspect of the matter is concerned.

Sub-clause (7) says that the Tribunal shall have the power of a civil court trying a suit under the Civil Procedure Code. I understand this does not mean that it will function as a trial court; it will simply assume the power which court of law has got under the Civil Procedure Code in trying a suit.

It means that there are three types of procedure contemplated for the functioning of the Tribunal, namely, the rules framed thereunder, the provisions contained in clause 5(c) and the arbitrary procedure which the Tribunal can follow if it thinks fit. My submission is that this is not a

[Shri B. R. Shukla]

very harmonious way of making legislative provision. It appears anomalous, self-contradictory and irrelevant. Therefore, my submission is that suitable amendment be made that in disposing of an appeal under clause 5(c), the Civil Procedure Code so far as it is not repugnant to the provisions of this Bill shall be applicable.

*SHRI E. R. KRISHNAN (Salem): Hon. Mr. Deputy Speaker, Sir, I rise to say a few words on behalf of my party, the Dravida Munnetra Kazhagam, on The Textiles Committee (Amendment), Bill, 1973 which has been moved by the hon. Minister of Commerce.

the Textiles Committee has been set up under the Textiles Committee Act. 1963 for securing standard qualities of textiles for internal as well as external marketing and manufacture and use of standard type of . textile machinery. This Committee is authorised under Section 12 of the Act to levy such fees as may be prescribed by rules for the inspection and examination of textiles and textile machinery and for any other service which the Committee may render to the manufacturers of textiles and textile machinery. On account of the ever-expanding activities of the Committee it has become necessary to take steps to augment the resources of the Textiles Committee. This amending Bill provides for the levy of a cess as a duty of excise on all textiles and textile machinery at such rate not exceeding one per cent ad valorem. redeeming and welcoming feature of this amending Bill is that the handloom and powerloom textiles have been exempted from this additional levy. I wholeheartedly welcome the exemption of textiles manufactured by handloom and powerloom industries.

Sir, this Committee has been

entrusted with the onerous task of ensuring manufacture and use of standard of textile machinery. I wonder whether the Committee has so far been able to pay proper attention to the question of inspection of textile machinery. You must be aware of the fact that in almost all the textile mills the machinery are worn-out and outdated. You cannot expect that standard quality cloth can be produced from such worn-out and outdated textile machinery.

Besides this, during 1970-71 Rs. 7.12 crores worth of textile machinery and spare parts and in 1971-72 Rs. 6.05 crores worth of textile machinery and spare parts were exported from our country. I would like to know whether the Textile Committee could inspect all the machinery and spare parts that were exported in any year. I get this genuine doubt because on page 124 of the Annual Report of the Ministry of Commerce, 1972-73, you will find that only 18 vital components alone had been inspected by the Textile Committee.

On this very same page, it is also mentioned that the textile machinery were inspected by this Committee. There is no mention as to how many machinery were inspected, what were the observations of the Committee in regard to the textile machinery, what were the suggestions made by the Committee for repairing and for replacing and whether these observations and suggestions of the Committee were implemented by the mill-owners. It is very necessary that the activities of the Textile Committee should be indicated in an exclusive Appendix to the Annual Report of the Ministry of Commerce. If it is found that some more money is required for inspecting and examining all the textile machinery in the country, I am sure that this House will unreservedly and unhesitatingly give its approval for even additional levy.

^{*}The original speech was delivered in Tamil.

I would like to point out that none in this House can dispute the necessity for producing standard qualities of cloth both for export and for internal consumption. It must be pointed out here that unless raw cotton, especially superior varieties of cotton, in sufficient quantities at moderate price is supplied to the textile industry, the price of yarn will continue to soar higher and higher. We are importing annually superier variety of cotton required by the handloom and powerloom industry from Egypt, Sudan and other African countries to the tune of Rs. 100 crores. Even though it is meant for handloom industry, there is the import duty of 40 per cent on raw cotton. Sir, 40 per cent import duty on raw cotton is unreasonably high and this sky-rockets the price of yarn. I demand that the import duty of 40 per cent on raw cotton should be repealed forthwith. While the price of yarn has been controlled. it is regrettable that there is no control on the distribution of yarn. This comes handy to the mill-owners. They prepare the bills for the supply of yarn at controlled rate and take the excess money under the table. The fact that there is no control on the distribution of yarn has enabled the mill-owners to appropriate huge profits from the sale of yarn. I would urge upon the hon. Minister of Commerce that the discribution of yarn should be controlled at once and the State Governments should be entrusted with the duty of distributing the yarn to the handloom weavers. When the indigenous demand for yarn remains unfulfilled, there is no meaning in exporting the yarn. I suggest that the export of yarn should be banned. In September this year, the Chairman of the National Textile Corporation Shri Tripathi expressed his dissatisfaction about the production and distribution of yarn as also the fixation of the price of yarn without fixing the price of raw cotton. He was of the view that a ceiling should be fixed on the selling price of raw cotton. Before he tendered his resignation, he

expressed his views in public. I suggest that the Ministry of Commerce should give serious consideration to the views expressed by the former Chairman of the National Textiles Corporation.

Coming to the question of art silk yarn, rayon yarn, nylon yarn etc. I wish to say that the situation in the country has assumed alarming pro-In Tamil Nadu alone 1.5 portions. lakhs of handloom weavers are dependent on the art silk yarn for their livelihood. The price as fixed by the Government for 454 grams of art silk yarn is Rs. 6.70 and in the market it is sold at Rs. 27.00. The lakhs of hondloom weavers engaged in this industry are facing untold miseries on account of the high price prevailing in the open market. the art silk yarn produced in the country are allotted through the Central Committee in Bombay. This Central Committee has been constituted by the Central Government. per cent of the production is allotted to the exporters of art silk textiles. Out of the remaining 80 per cent, 40 per cent is allotted through the regional committees of this Central Committee and 40 per cent is allotted to the open market. I have no hesitation in saying that these regional committees are bogus committees. It is common knowledge that the actual handloom weavers are not getting their requirement. Only the intermediaries are able to derive maximum financial advantage from this procedure. In 1969 the Government of India directed the Tariff Commission to go into the cost structure of nylon yarn, rayon yarn, staple fibre etc. and also to suggest methods for fair distribution of the yarn at reasonable prices. The Tariff Commission submitted its report in December. 1970. It is un'ortunate that the Government have not implemented the recommendations suggestions contained in this Report. Here, I would also point out that the

[Shri E. R. Krishnan]

Central Committee's voluntary agreement scheme is to end in December this year. I am strongly of the view that on no account this scheme or the Central Committee should be given fresh lease of life.

I would like to say here that all the powers of distribution of art silk yarn, nylon yarn, staple fibre etc. are in the hands of the Central Government.

MR. DEPUTY-SPEAKER: This is a much broader question.

SHRI E. R. KRISHNAN: Sir, this is very important so far as my constituency is concerned. When the Central Government have all the powers of distribution of art silk yarn, the members of the Congress Party in Tamil Nadu under the leadership of Shri A. Balasubramaniam, M.L.A. have given notice of agitation on November 16, in this matter to the State Government of Tamil Nadu, which is helpless so far as the issues for agitation are concerned. The Tamil Nadu Government have repeatedly and frequently brought to the notice of the Central Government that the situation is becoming grave and steps should be taken in this matter. Government have also State suggested the abolition of the regional committee and the distribution of art yarn to genuine handloom weavers should be entrusted to the State Government. But the plea of the State Government has not yet been heeded to by the Central Government. It is ludicrous that the members of the Congress Party in Tamil Nadu should blame the State Government, when all the nowers of distribution are in the hands of the Central Government.

The agitators of the Congress Party in Tamil Nadu are asking for timely

and adequate supply of art silk yarn at fair price to the genuine handloom weavers engaged in this industry. They want the abolition of the regional committee. They are demanding that the procurement and distribution of art silk yarn should be done by the State Government. I want to know whether the Central Government of the very same Congress Party will concede the demands of their partymen in Tamil Nadu.

Before I conclude, I would urge upon the hon. Minister of Commerce that the suggestions made by the Tamil Nadu Government should be accepted by the Central Government and the needful done without any further loss of time.

SHRI N. TOMBI SINGH (Inner Manipur): Mr. Deputy-Speaker, Sir, I support and welcome this Bill. This is a very welcome measure. Governvery encouraging that the ment has come to realise the need for standardisation and a strict control in respect of quality of textiles and textile machinery not only for export but also for the internal market. I am absolutely in agreement with the views expressed by my hon. friends, Shri Damani and Shri Ramsingh Bhai Verma. I do not like to repeat them. I would like to confine my observations to the aspect of the textile industry covered by khadi and handloom, representing as I do a State of weavers. As you know, Sir, my State, the State of Manipur, is known as either a State of dances or a State of weavers. Both are correct. In my own house, for your information, I am running three handlooms and one waist loom. This is a very there. The respectable profession aspect of quality control for khadi and business in the internal market as business in the internal market as well as in the export market remain something to be attended to.

15.54 hrs.

[SHRI K. N. TIWARY in the Chair]

Everybody must have heard of the massive rush for khadi cloth these days. Only today, in the newspapers, we have seen that the Khadi Gramodhyog, Delhi, has announced that they have been able to sell in the course of the last one month more than Rs. 30 lakhs worth of cloth. On the last day of the business, according to the announcement, more than Rs. 3 lakhs worth of cloth were sold. My congratulations to this sector. is an ample indication that khadi is becoming more and more popular. This is about the internal market. What about the external market? In the international market also khadi is becoming more and more popular. Here, khadi represents our ancient weaving talents, design talents and the taste for colour and so many other aspects attached to it. Whether khadi and handloom bring us sufficient amount of foreign exchange or not is not very important in my view. I do not like to minimise the importance of textile mills. But, now the sector represented by khadi and handloom needs to be attended to with much more emphasis than it is done to-day. What do we find in this sector? We co-ordination, we lack control over quality and what I would like to suggest particularly for khadi and handloom is this. I do not like to mention particular regions. are southern as also the eastern regions where handloom is very popular and khadi, of course, is more or less a matter of a very general and national interest. Taking all these aspects in view, I would like to suggest that the machinery to control and also to regulate the quality marketing facilities for handloom and khadi shall have to be strengthened.

The Bill mentions and the original Act also mentioned certain provisions for exempting fees for inspection. Perhaps, the Government have in mind the sectors of handloom and

khadi. We must be very clear about that because charging of fees for inspection in respect of khadi and handloom should not be there as we are concerned not only with the quality control but also we have to feed and. nourish and provide all the necessities of this sector. And sometimes, if necessary, just as we have to beat the child and punish it for better ends and for its improvement, so also we have to see whether in these industries, particularly, khadi and handloom, real sympathetic assistance is needed side by side with measures of control. If the Government has not come to their rescue by way of supply of yarn, proper design and marketing facilities and also by way of setting up a machinery to control and regulate for internal as well as external markets, then, perhaps, only inspecting of the products will not lead the Government or the products anywhere.

Therefore, I suggest that so far as khadi and handloom are concerned, the Government should look into the supply of yarn, right quality and also design. With regard to weaving, so far as handloom weaving is concerned, it is just like writing poetry A poet, however great he may be, may not be writing good poetry throughout his career. Sometimes, he may write sub-standard poetry also. On average he writes good poetry and is adjudged a good poet. Now, in the case of designing and weaving also as also making of colour all designs and colours do not succeed. Only some are acceptable according to the tastes of the particular generation, we have to depend on certain researches and on a very, I should say, dynamic machinery to be established in all States and to be co-ordinated by the Centre to pick out such accepted designs and colours for extensive production. I would, therefore suggest that we control quality and also provide the machinery, the infrastructure and other necessary thingswhich lead to quality production.

[Shri N. Tombi Singh]

I would like to draw the attention of the Government to this fact. I do not know whether this is the relevant forum for discussing about the handloom industry in Manipur. But, the State being under the President's rule, I think that there is much relevance. I therefore crave your indulgence to allow me one or two minutes. And then I shall conclude.

I would like to draw the attention of the Government to the fate of the handloom industry in Manipur. have been demanding establishment of a separate directorate for this purpose in the last many years but the same has not been done. We have also been demanding for ensuring supply of the right count of yarn and at the right time to the weaver. This too has not been done. Weaving however continues to be part and parcel of the people's social and economic life. If anything can be done during the President's rule in Manipur, this will be a most welcome step if the Government of India can take measures to establish a separate directorate and task force for handloom and to provide it there with the necessary machinery and other means by which the weavers may receive cheap yarn and of the right count and in right time. The Government should help them in marketing the products so that the middle-men will not be able to exploit them any more. I, therefore, say that it will be a most welcome step if, during the President's rule, the Government of India gives due attention to this problem.

Coming to the general aspect of the handloom all over the country, my suggestion is that we have to rethink about the performance on the export sector. The credit for the amount of foreign exchange that has been earned by khadi and handloom in the matter of its export goes to the design and craftsmanship of weaving done here. Leaving apart the amount of foreign exchange earned in this sector it is this which creates an image of our country in the foreign countries. The whole of our tradition is for capturing the hearts of other countries. Therefore, I hope this aspect should receive fresh attention of the Government.

With these few words, I support the Bill.

SHRI P. M. MEHTA (Bhavnagar): Mr. Chairman, Sir, this Bill is to levy a cess at the rate not exceeding one per cent ad valorem on all textiles and textile machinery. It imposes a cess of the order of Rs. 8 crores on the consumers—on the people. The amount is going to be credited to the Consolidated Fund and then it will be utilised for the purpose maintained in the Bill.

This is not a proper way to tax the people. Apart from this, the prices of cotton textiles and the cloth have gone up so high that the Government was compeled to introduce a scheme weave cloth at a cheaper rate which is called 'quality controlled cloth'. But, this controlled cloth is not available in any part of the country. The consumers do not get it at all. Mr. Chairman, Sir, you are aware of the situation that the consumers do not get a metre of controlled cloth at the controlled price in the market in the whole of India.

DR. RANEN SEN: Because it is not produced.

SHRI P. M. MEHTA: It is not produced. It goes to the black market. There is no adequate distribution system to make it reach the consumer.

The handloom and the powerloom industry are exempted from the cess. In the same way, controlled cloth also should be exempted from the cess. Otherwise, the price of the controlled cloth also will go up very high. Even at present, the ordinary consumers

are not finding it possible to purchase cloth from the market, and if this cess is levied, the price will go up still further, and therefore, the whole scheme will fail. So, I would urge that controlled cloth should be exempted from the cess.

My second point is regarding the rates. If it is levied at the rate of one per cent, if will fetch an amount of Rs. 8 crores to Government. But this Bill does not indicate the requirements of the Textile Committee, what schemes they want to implement in the current year and what schemes they want to implement during the coming plan. Government come forward before the House with details of the requirements of the Textile Committee and they should levy the cess only with the approval of the House. In any case, controlled cloth should be exempted from the cess.

श्री नवल किशोर सिंह (मुजफ्फपूर): सभापति जी, मैं इस विधेयक का समर्थन करने के लिए खड़ा हुन्ना हूं। कुछ माननीय सदस्यों ने इस एक प्रतिशत सेस पर भ्रापत्ति की है और यह बताया है कि कपड़ों पर जो एक्साइज ड्यूटी है उस से सरकार को बहुत काफी म्राय हो रही है। भ्रौर म्रधिक श्राय लगाने की कोई श्रावश्यकता नहीं है। केवल पचास लाखा रुपये के लिए या एक करोड़ रुपये के लिए यह ग्रतिरिक्त सेस क्यों लगाया जा रहा है ? यह दलील न्तो हर टैक्स प्रस्ताव में दी जासकती है। जब भी कोई टैक्स का मामला श्राये, इस में यह कहा जा सकता है कि सरकार के पास पहले से ही इतने हजार करोड़ हैं तो फिर नया टैक्स क्यों लगाया जाय। लेकिन मझे एक दूसरी बात कहनी है भ्रौर मैं चाहता

हुं माननीय व्यापार मंत्री इस बात को सुनें। वह बात यह है कि मेरा गांव का, छोटे शहरों का ग्रीर शहरों का तजुर्बायह है कि कोई भी टैक्स, कोई भी सेस या एक्साइज डयटी जब लगती है तो चाहे सरकार की नीयत हो या न हो कि उस का कोई प्रभाव उपभोक्ता पर पड़े, लेकिन जो विकेता हैं वे उस मौके का लाभ उठाने से चुकते नहीं हैं। वे इस बात को कह कर दाम बड़ा स्रोते हैं। ग्रखबारों में ये चीजें निकलती हैं, जनता केवल इतना जानती है कि कोई टैक्स लगा है। वह टैक्स उपभोक्ताम्रों पर लगा या नहीं, वह न तो **ग्रखबार वाले छा**पते हैं **ग्रौ**र न जनता इस को जान सकती है। ऐसी दशा में कोई भी सेस या एक्साइज ड्यूटी लगायेंगे तो सामान्य स्तर पर उपभोक्ता को जो कपड़े की विकी होती है, उसमें उस को दाम बढा कर देना पड़ेगा। मैं समझता हूं ---हमारे मंत्री जी या उपमंत्री जी इस तथ्य से ग्रपरिचित नहीं होंगे। यह जरूर जानते होंगे कि कपड़ों के विकेता किस तरह से इस का लाभ उठाते हैं ।

इस बात को सरकार सोच सकती हैं कि कपड़े के दाम खास कर पिछले कुछ दिनों में बहुत बढ़े हैं और इस सेस से कपड़े का दाम और बहुने का कोई खतरा है या नहीं, परन्तु व्यवहार में सरकार के कागजों में दाम न बढ़ने के बाद भी बढ़ ही जायेंगे। मेहता जी ने भ्रमी कहा कि कन्ट्रोल का कपड़ा जनता को नहीं मिल रहा है—इस में जहां तक केन्द्रीय सरकार का सवाल है, उस का कोई दोष नहीं है केन्द्रीय सरकार ने कन्ट्रोल का कपड़ा राजः रहा है

16 hrs

[श्री नवल किशोर सिन्हा]

मुहिया कर दिया, लेकिन इस में सब से बड़ी बात यह हैं कि राज्य सरकारों के पास कन्ट्रोल के कपड़े के वितरण का कोई प्रबन्ध नहीं है। यह बात भी सही है कि जो इन का आर्डर है, जो इन का एलाटमेन्ट है वह भी महीनों तक पड़ा रहता है। राज्य सरकार के द्वारा नियुक्त अभिकर्ता इस को उठा नहीं पाते हैं। इस सम्बन्ध में राज्य सरकारों को व्यवस्था करनी चाहिए।

मैं दो बातें कहने जा रहा हूं ध्रौर मुझे विश्वास है हमारे उपमंत्री जी ध्यान से उन को सुनेंगे ग्रीर उन के सम्बन्ध में कुछ राय देसकें तो देंगे़। हम इस बात को जानते हैं कि हमारे देश में ग़रीबों ग्रीर सामान्य तवक के लोगों के लिये कपड़े की कमी है। उनके कपड़े का दाम ज्यादा रहता है। हमारे देश में स्ई की कमी है। रूई में हम स्वावलम्वी नहीं हैं। बाहर से रूई हमें इम्पोट करनी पड़ती हैं। जब ऐसी हालत हैं तो 18 हजार नमूने पड़ों के जो बनते हैं, जिस की अनुमति म देते हैं वह क्यों करते हैं। हम क्यों नहीं कोई संख्या की सीमा निश्चित कर दें ताकि बाहर से जो रूई हम मंगाते हैं, बहुत सारे दाम दे कर, जिस का हमारे फारेन एक्सचेन्ज पर भी बहुत गहरा ग्रसर पड़ता हैं, उस में हमें कुछ सुविधा मिले। दुनियां भर के नमूने बाजार में हमें देखने को मिलते हैं जब कि दूसरे देशों में इतने प्रकारु के कपड़े नहीं बनते हैं। खास कर जो डवेलिंपग नेशन्ज हैं, विकासशील देश

जिन को हम कहते हैं, वहां पर इस तरह के

नमूने हम को देखने को नहीं मिलते।
यहां पर एक महीन घोती है तो दस
तरह की है। एक सुपरफाइन है तो दस
तरह की है। एक कमीज का कपड़ा
हैतो दो सौतरह का है। इस को हम
वेस्टेज समझते हैं और ग्रनावश्यक मानते
हैं।

दूसरी बात यह है कि इसी टैक्सटाइल कमेटी के नियंत्रण में यह टैकनोलीजिकल विकास ग्राता है। एक तरह ग्रम्बर चर्खा है, खादी हैं, पावर लूम है ग्रीर दूसरी तरफ़ बड़ी बड़ी टैक्सटाइल मिलें हैं। टैक्सटाइल कमेटी क्या टैक्सटाइल मशीनरी या फैक्टरी की इन्टरमीडियेट टैकनालाजी का विकास नहीं कर सकती है? क्या ऐसी छोटी छोटी कपड़े के बनाने की मशीनें नहीं बन सकती हैं जिन से छोटी पुंजी वाले, कम पुंजीवाले जिस को हम मीडियम इण्डस्ट्रीज कहते हैं, वे उन को लगा सकें जिस में कि पंजी कम लगे ग्रीर स्थानीय रूप से किसी प्रखण्ड में बैठ कर रूई से कपड़ेका उत्पादन हो सके। यह काम भी टैक्सटाइल कमेटी के ग्रण्डर जो फैक्ट्रीज़ हैं उन को करना चाहिए । इन्टर-मीडियेट टैक्नालाजी की चर्चा 1971 में सब से पहले हमारे राष्ट्रपति महोदय ने की थी, लेकिन ग्रत्यावश्यक चीज होते हुए भी कपड़े की रचनामें जिस का ग्रधिक से प्रधिक उपयोग हो सकता था, नहीं किया गया । मैं चाहता हूं कि माननीय मंत्री महोदय इस पर विचार करें कि टैक्सटाइल कमेटी की फैक्ट्रीज के लिए यह सम्भव होगा या नहीं ।

इसके उपरांत श्री टोम्बी सिंह जी ने जो बातें अभी यहां कहीं, उन को मैं इंहप-ऊंगा नहीं, उनके हर शब्द और भावना । मैं समर्थन का ता ।

SHRI S. M. BANERJEE (Kanpur): Mr. Chairman Sir, although many points have been covered by my hon. friend Dr. Ranen Sen who spoke on behalf of my Group, there are certain aspects of the Bill which need clarification, and I would request the hon. Minister to clarify those few points

After reading the Statement of Objects and Reasons, it is found that by imposing one per cent additional cess ad valorem—this is one of the recommendations of the Textiles Committee—probably the Government is going to collect nearly Rs. 5 crores to Rs. 6 crores. The new section 5F which is sought to be added by this amending Bill says:—

"The proceeds of the duty of excise collected under section 5A, reduced by the cost of collection as determined by the Central Government, shall first be credited to the Consilidated Fund of India and the Central Government may, after due appropriation made by Parliament by law, pay to the Committee from out of such proceeds, such sums of money as it thinks fit for being utilised for the purposes of this Act."

It clearly means that it is an additional cess which is going to be imposed or levied and which will ultimately fall as a burden on the shoulders of the consumer, because the prices have already gone very high.

I come from Kanpur where practically all the textile mills are manufacturing only medium and coarse cloth. Some of them are manufacturing superfine cloth, but the practice 2087 L. S.—II

in this country is that the coarse cloth is being sold as medium, medium is sold as fine and fine as superfine. So, superfine cloth is not available at all actualy, and in the name of selling superfine cloth, other types are sold. A pair of dhoties manufactured by any textile unit or factory, say in Bombay or Ahmedabad especially, costs Rs. 56. It is Rs. 56 a pair, for a superfine variety of dhoti. If you really compare it with the dhoties of 1955 or 1956, if there are any kept as a sample in your house, you will find that the present-day variety is much inferior to the old one. So, in the name of improving the quality of cloth, this cess is being imposed. I would like to know what percentage will go actually to the Textiles Committee for this purpose, and what is going to be the positive going to the Government. According to me, this Is another way of putting the burden on the consumer in the name of a levy. It shall not have been done in this fashion, because the prices of textile articles, whether it is dhoti or shirting or anything, are so high in the country today that people are unable to buy anything. They are switching over to handloom products As my hon, friend Shri Tombi Singh correctly said, this time the rush was so great for handloom products, handloom cloth, that there was hardly anything left. This concession was given for a month or so in connection with Gandhiji's birthday-2nd O tober onwards. The cost of a khadi shirt. whether coloured or white, was hardly Rs. 12 to Rs. 14 a piece. Nobody can possibly purchase a cloth and get a shirt stitched or manufactured out of it at a cost of just Rs. 13 or SO.

So, if the intention of the Government is to provide cheap cloth, shirting or dhoti or any other thing, reasonably priced, why this levy, which is going to increase the price of cloth all round? I want an assurance from the hon. Minister in this regard. This

[Shri S. M. Banerjee]

(Amdt.) Bill

fresh levy is in addition to the existing duties. It is clear, whom you read the new section 5A which says:—

"The duty of excise levied under sub-section (1) shall be in addition to any cess or duty leviable on textiles or textile machinery under any other law for the time being in force."

So, this is in addition. So, I request the hon. Minister to clarify it, and avoid this double taxation. The levy which is existing at present is enough; let us not add another burden on the common man, because I think ultimately this will have to be borne by the consumer.

With these words, I request the hon Minister to clarify the position so that we will be satisfied that none of these measures is going to tax the poor further. Otherwise, this is another way of taxing the poor people, in a very circuitous manner, to the tune of Rs. 6 crores.

SHRI M. RAM GOPAL REDDY (Nizamabad): I want to make only one point. I request the hon. Minister to expand the scope of the Bill to cover inspection of the machinery of the old mills and also arrange for the replacement of the old machinery. Some of our textile mills are 120 years old and they have to be modernised. The mill owners are not modernising them. So many mills are, therefore, becoming sick and the Government is being forced to take them over. We are able to produce textile machinery in our country. Every year we are producing machinery worth Rs. 60 crores. Unfortunately the textile mills are not utilising this machinery. Therefore, 50 per cent of this is exported. We are not in a position to utilise even Rs. 30 crores worth of machinery.

I want to know from the hon. Minister how he is going to force the mill owners to modernise the mills.

Otherwise all the mills will become sick and the Government will have to take over all of them. We have to invest enormous sums of money to modernise sick mills. The owners are diverting their profits to other businesses. They should be forced to invest all their money in modernication of these textile mills.

Shri Ram Singh said that the cost of cotton had gone down whereas the cost of cloth had gone up. There is reason for that. The inputs in the manufacture of cloth have gone up. The wage bill has gone up by three or four times. Even when the labourers are on an illegal strikes they have to be paid bonus. That is why cloth has become very costly. But the efficiency of the labour has gone down. They are working only 50 per cent of their capacity, but they are taking full pay. Half work and full pay-that is the rule. The day is not far off when it will be no work, but full pay ... (Interruptions). Whereever the INTUC units are there, the workers are working conscientiously and wherever the communist unions are there they are not only not working properly but they are hindering the loyal workers in work. That is why the mills are incurring losses. Our Prime Minister the other day said in the party meeting that if they put a stop to these illegal strikes for three or four years to come, our country could improve. In spite of their hindrances the country will go ahead under the leadership of Shri-Indira Gandhi (Interrupmati tions).

श्री हुकम बन्द कछ वाप (मुरैना) :
सभापति जी, विदेश व्यापार मंत्री जो
बिल ले कर आये हैं मैं इस का विरोध
करता हूं। इस बिल के माध्यम से जो टैक्स
लगाया जा रहा है 1 प्रतिशत, इसका
भार देश की गरीब जनता पर पड़ने बाला
है। आप इसिंगए बहाना चाहते हैं

या लगाना चाहते हैं कि ग्राप टैक्सटाइल कमेटी पर ग्रधिक खर्च करना चाहते हैं। परन्तु भ्रापने यह नहीं बताया है कि उस पर म्राप कितना खर्च करेंगे। म्राप मात म्राठ करोड़ की इनकम करेंगे। म्राज ·साठ लाख हाया उस कमेटी पर खर्च होता है। यह कमेटी करती क्या है? कमेटी का कोई काम नहीं है, इसकी ग्रच्छी रिपोर्ट नहीं है, इसने कोई करिश्मा करके क्या दिखाया है। ग्रीर नाही इस कमेटी में कोई विशेषता है। फिजल के लोग अप्रसर बन कर बैठे हैं जो कौड़ी का काम नहीं करते हैं। ग्राप देखें कि ग्रन्य देशों को जो हमारा कपड़ा गया उसको इस कमेटी ने चैक नहीं किया। इस कमेटी का ऐसी ग्रवस्था में फायदा क्या है ? जिस क्वालिटी का भेजना चाहिए था उसका नहीं भेजा। इसके कारण वड़ी मात्रा में ्हमारा भेजाहुन्ना कपड़ा रिजक्ट हुन्ना, पास नहीं हुआ स्त्रीर वापिस स्ना गया। मैं जात्ना चाहता हूं कितना कपड़ा भेजा नाया था स्रौर कितना वापिस स्राया स्रौर इसमें कितना घाटा हुआ ?

जहां तक मशीनरी की बात है वह बहुत भ्खराब दशा में हैं। मैंने स्वयं 15 साल भतक टैक्सटाइल मिल में काम किया है। मुझे इसका ग्रच्छा ग्रनुभव है ——

श्री सन्त साठे(ग्रकोला): किस में इसीर किस पद पर ? श्री हुकम चन्त कछ्याय : विनोद मिल उज्जैन में ग्रीर एक वीवर के तौर पर जो मशीनरी सी डेंढ़ सौ वर्ष पहले लगाई ग़ई थी वही चली ग्रा रही है। उस में कोई सुधार नहीं हुग्रा है।

109 मिले ग्रापने ग्रपने हाथ में ली हैं, उन में कंट्रोलर नियुक्त किए हैं। कंट्रोलर्ज़ को टैक्नील ज्ञान नहीं है कपड़े के बारे में, मितों के बारे में। वे ग्राई० ए० एस० के ग्रफसर हैं। जो लोग उन मिलों में काम करते हैं या जो चलाते हैं वे टैक्नीकल लोग होने चाहिय, ब्यापारी वर्ग के लोग भी उन में लिए जाने चाहिय, मजदूरों के प्रतिनिधि भी उन में लिए जाने चाहिये और ऐसे लोग मिल कर ग्रगर उसको चलाएंगे तो वहां घाटा नहीं होगा । भ्रापकी जो मिलें हैं वे बोनस नहीं देती हैं, बाकी सब देती हैं। ग्राप की मिलों की तरफ बाकी मिलों के मुकाबले में मजदूरों का प्रविडेन्ट फंड की ग्रधिक राशि बाकी है। वहां पर नाना प्रकार के घोटाले होते हैं। सामान जो मिल के लिए खरीदा जाता है उस में अफसर लोग काफी घोटाला करते हैं। साथ ही उनका कमीशन निश्चित होता है तथा जिनसे सामान खरीदते हैं उनका भुगतान विलम्ब से किया जाता है।

जो कमेटी है वह ठीक काम नहीं कर रही है। कमेटी में भ्रच्छे लोग, टैक्नीकल लोग भ्राप रखें। वह ठीक प्रकार से जांच कार्य को करें। जो माल विदेशों को जाता (Amdt.) Bill

[भी हकम च्र∎: कछत्र।य]

है उसकी क्वालिटी ब्रन्छी हो, रिपोर्ट उसकी **ग्र**च्छी ग्राएताकि हम ग्रधिक से ग्र*ि*ः विदेशी मुद्राकमा सकें।

जो स्रौर गड़बड़ी चल रही है उसको भी म्राप देखें। होता यह है कि जो 20 मीटर का थान होता है उसमें 18 मीटर ही कपड़ा निकलता है। महर कुछ लगी होती है ग्रीर कपड़ाकुछ ग्रीर निकलता है। ग्रनेकों इस प्रकार की शिकायत ग्राई हैं। हमारे पूर्व वक्ता पांडेय जी ने कहा कि ग्वालियर भीर इन्दीर में इस प्रकार की बात हो रही हैं। बिड़ला की वह मिल है ग्वालियर में तथा ग्रन्य मिल भी हैं जो इस प्रकार से कम कपडा देती हैं। छपे हए रेट को फाड़ कर मार्किट में ला कर उसकी बेचती है।

यह जो टैक्स भ्राप लगा रहे हैं यह बहुत ग्रधिक है। ग्रापको इससे ग्राट करोड़ की इनकम होगी। यह भार जनता पर ही पड़ने वाला है। मिल मालिक इसका लाभ उठा कर चौगुना मुनाफ़ा कमाएंगे। इसकी कोई जरूरत नहीं है। एक प्रतिशत टैक्स का जो ग्रसर है यह बहुत बुरा होगा। इसका सारा ग्रसर गरीबों पर पडने वाला है। इस वास्ते मैं ग्राप से प्रार्थना करता हं कि म्राप इस बिल को वापिस ले लें।

THE MINISTER OF COMMERCE (PROF. D. P. CHATTOPADHYAYA): Sir, I must thank hon. Members who have spoken on this Bill, sometimes on general principles and sometimes on details. Many points and issues have been raised. In the course of my

reply I would like to touch upon only the main points. Even though I may not touch on each of the problems or issues raised by my friends, I can assure you, Sir, that I have taken due note of their contentions.

Shri Datta referred to the poor quality of the textiles allegedly exported by us to Bangladesh. As you may be aware, this has been discussed in the press and the public for a long time. I would like to say that Government had no particular say in: this matter because on an urgent request from the Bangladesh Government some textile supplies had to be rushed, air-lifted, to Bangladesh. So, the requisite inspection could not be enforced.

DR. RANEN SEN: But the STC did

PROF. D. P. CATTOPADHYAYA: It was also the responsibility of the other party to inspect the quality. Because of the speed at which it had to be done, the quality could not be checked. But this time when entered into a trade agreement with Bangladesh we have stipulated that double inspection. there should be Whether the Bangladesh Government can or cannot organise inspection, we on our own have done it and will do it. But double inspection is a timeconsuming affair and time is the essence of the whole thing. times, even if we want to inspect a thing, it is not always possible for the Bangladesh Gove: nment to agree to it. But I may tell you that we are taking every possible measure so that the textiles we export to Bangladesh are free from the blemishes referred to by hon. Members.

It has been stated by Dr. Sen and also by Shri Datta that there are a lot of complaints against our textile goods. The facts do not bear out these allegations. Out of the 70,000 consignments we have exported last year we have received complaints

only in respect of ten. But I am not taking a very complacent attitude about our quality control machinery. In fact, one of the purposes of bringing this amendment is to ensure further strengthening of our quality control machinery. At the same time, I would say that we ourselves should not exaggerate it or paint a very unfavourable picture because that may damage our cause. Of course, I appreciate the motive of the hon. Members who want to highlight this so that we can improve the quality and thereby improve the performance of our exports. We can assure you that we are very much at it.

Shri Damani and many other friends asked why we are imposing a levy of one per cent which will give a revenue of about Rs. 8 crores. A close reading of the actual words of the amending Bill will indicate it very clearly that we have only said that it should not exceed one per cent. In my explanatory note I have said that we will fix the rate after assessment and inspection and that we will not necessarily fix it at one per cent and collect Rs. 8 crores. It is the maximum ceiling, not exceeding 1 per cent. We are not necessarily hitting or touching the ceiling. What actually we will raise depends upon our requirement. So, I cannot give any accurate figure. If our inspection machinery is to be further strengthened, if our production base is to be **f**urther augmented. our money requirement will be greater. coming frequently before the House, we are making that much provision.

Now, we are spending Rs. 80 lakhs. But according to our present calculation, we may need Rs. 1.20 crores or Rs. 1.30 crores. This is not a static figure as there is a large demand, an increasing demand, a phonomenal demand, for our textiles. Our production line is going to be significantly augmented, deepened and

broadened. Therefore, our quality control machinery in the light of the increased demand for our goods may have to be increased. We have made that provision of 1 per cent legally. Actually, we may not ourselves avail of that.

Dr. Ranen Sen also referred about the complaints from socialist countries. About Bangladesh, we have received some complaints. But from our socialist friends, we have not received any complaint whatsoever.

Mr. Limaye spoke about adequacy of ½ per cent. At present, perhaps, even ½ per cent will not be necessary. As I have already submitted, in view of the increasing and sustained demand for our goods, our inspection machinery has to be improved and increased. Therefore, we have made a provision for that.

Mr. Ramsingh Bhai Verma spoke quantity of per capita consumption of textiles. He said, perhaps, our cloth availability has come down to 12 metres per head. It is not that bad. It is 14.96 metres per head. Our annual production of mill-made cotton textiles now is about 4,000 million metres.

Many friends referred to high rate of profits being reaped by the textile industry. As you know, there are different ways of calculating profit. Profit may be calculated on the basis of total sale proceeds in relation to a particular base year or just the previous base year. There is another way of calculating return on capital investment. The more scientific way of calculating the return is on the basis of capital investment. We find, in 1972-73, the net profit on sales in the textile industry was 4.1 per cent as against 2.4 per cent in 1971-72. What I would like to point out is that while it is an irrefutable fact that the textile industry fetched a better profit of 4.1 per cent in 1972-73, perhaps, it will not be correct

[Prof. D. P. Chattopadhyaya]

to say that it is a huge profit or a massive profit.

DR. RANEN SEN: Your calculation is based on....

PROF. D. P. CATTOPADHYAYA: It is based on the Balance Sheets of 199 mills and we think that that is a fairly representative sample. There may be some inadequacies. If they are brought to our notice, we will be glad to look into them....

DR. RANEN SEN: It is a well known fact that the Balance Sheets are manipulated, whether in the industry or in the Government.

PROF. D. P. CATTOPADHYAYA: I would not comment on that aspect. But I have said that in the light of the available facts and figures. Whether the facts and figures are concocted or manipulated is a matter of judgment, and I am not sitting in judgment at the moment on the floor of the House.

Shri P. M. Mehta has requested that controlled cloth could be exempted from the purview of this Bill. This is a worth-considering suggestion and it will be considered.

Shri Tombi Singh asked whether handloom could be exempted from the purview of this Bill. It is already exempted.

I would like to say that our Ministry is at the moment engaged in an exercise to evolve an integrated textile policy because a textile policy cannot be rationally formulated unless we integrate the different sectors, i.e., the mill sector, the handloom sector, the powerloom sector, the price structure of raw cotton itself, the export sector, home consumption, etc., so that all the facets of the industry could be rationally integrated and the price mechanism could be disciplined and controlled. We are

looking into the matter, and by the end of this month or early next month, we hope we will come to a conclusion and come before the House and inform it.

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DR. RANEN SEN: One very important point has been missed by almost all speakers and that is in regard to the apprehension about price rise. What has he to say about that?

MR. CHAIRMAN: The question is:

"That the Bill to amend the Textiles Committee Act, 1963, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: Now we take upclause-by-clause consideration. There are no amendments to Clauses 2 to 5. I shall put them all together to the vote of the House.

The question is:

"That Clauses 2 to 5 stand part of the Bill."

The motion was adopted.

Clauses 2 to 5 were added to the Bill.

Clause 6—(Insertion of new sections 5A, 5B, 5C, 5D, 5E and 5F).

MR. CHAIRMAN: There are three amendments to Clause 6 in the name of Shri M. C. Daga. Is he moving them?

SHRI M. C. DAGA (Pali): I am not moving amendment No. 1. I am moving amendments Nos. 2 and 3.

I beg to move:

Page 4, line 34,-

for "it thinks fit" substitute

"laid down in the Code of Civil Procedure, 1908" (2).

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Page 4, line 36,-

for "trying a suit" substitute—
"hearing an appeal" (3).

MR. CHAIRMAN: Do you want to speak on your amundments?

SHRI M. C. DAGA: I want to say a few words.

Section 5B reads as follows:

"The Central Government may, by notification in the Official Gazette, constitute a Tribunal consisting of one person, who is or has been, or is qualified for appointment as, a Judge of a High Court and who is not connected with the Committee, to exercise the powers and discharge the functions conferred or imposed on the Tribunal by or under this Act."

Section 5C reads as follows:

"An appeal under sub-section (7) of section 5A may be preferred to the Tribunal within one month from the date on which the notice of demand regarding the assessment is served on the manufacturer..."

So, the decision of the Committee will be appealed against to this Tribunal. Under Section 5A you have given the power to the appellate court which will be a Tribunal appointed by the Government. The Central Government has appointed this Tribunal and that Tribunal has been given the appellate powers and that will be taken into consideration under sub-section (7). What does this sub-section say:

"Any manufacturer aggrieved by an assessment made under this section may appeal to the Tribunal, constituted under section 5B for cancellation or modification of the assessment."

Now what I am submitting is that in discharging the functions under this

the tribunal may sub-section, subject to any rules that may but made in this behalf. What are those Rules? It is silent. 'Such procedures thinks fit'-what is the proceas it There, I have said 'as laid down in the Civil Procedure Code', because, after all, you are saying that the Tribunal shall have all the powers of a civil court while trying a suit under the Code of Civil Procedure, 1908, in respect of the following matters etc. etc. Then why do you give the Tribunal these powers? What are the powers? Then in subsection (6) of 5C you say:

"In discharging the functions under this section the Tribunal may, subject to any rules...."

What are those rules? The rules still to be framed by the Government? You want us to delegate the power to frame the rules? Then it says:

"....that may be made in this behalf, follow such procedure as it thinks fit."

What is the procdure that it thinks fit? So, I have said that 'as it thinks fit' should be omitted and replaced by 'as laid down in the Civil Procedure Code'. You say that the Tribunal shall have all the powers of a civil court under the Code of Civil Procedure, 1908. Then why do you say 'as it thinks fit'? Then what is that 'such procedure'?

PROF. D. P. CHATTOPADHYAYA: The point is very simple. The clause 6 says on page 4, line 34:

"such procedure as it thinks fit."

This the hon. Member wants to be substituted by 'such procedure as laid down in the Code of Civil Procedure, 1908'. The point is that this sort of administrative tribunal sets its own procedure and that is why we have not mentioned it. It is a well-known practice. (Interruptins). Yes self-regulatory. So, they question of imposing the Procedure of Civil Procedure Code is cumbersome; time-consuming and will not be consistent

[Shri M. C. Daga]

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with the objective of this sort of Tribunal. So, the suggestion of my friend, I find, is not acceptable to me.

SHRI M. C. DAGA: Again in the sub-clause you have said that the Tribunal shall have all the powers of a civil court....

MR. CHAIRMAN: No, please. He has already replied to it.

Now, I will put Mr. Daga's amendments Nos. 2 and 3 to clause 6 to vote.

Amendments Nos. 2 and 3 were put and negatived.

MR. CHAIRMAN: Now, the question is:

"That clause 6 stand part of the Bill".

The motion was adopted.

Clause 6 was added to the Bill.

Clauses 7 to 10 were also added to the Bill.

Clause 1, the Enacting Formula and the Title were also added to the Bill.

DR. RANEN SEN: Before that, I want to speak.

MR. CHAIRMAN: Let the Minister move that the Bill be passed. And then you may speak.

SHRI D. P. CHATTOPADHYAYA: Sir, I move:

"That the Bill be passed."

MR. CHAIRMAN: Motion moved: "That the Bill be passed."

DR. RANEN SEN: Sir, the hon. Minister has replied to some of the points raised by the speakers here. He has tried to clarify certain points. Whether the points made by him are acceptable to the Members or not, it is for them to say. One very important point has been raised by almost all the speakers. That is this.

Taking advantage of this taxation, namely, levy of a cess, the industrialists will try to raise the price of textiles. It has been our experience-it has been stated by all the Members here-that if one per cent is levied, then the employers take that opportunity to raise the price by 10 per cent or even by 20 per cent, if not, more. Therefore, this levy being a sort of an indirect taxation, as has been mentioned by many other hon. Members, we want to know whether the Government have thought over this question of taking any measures. I mean, has the government taken any measure or is it contemplating any measure to halt the price has consequent upon this levy.

श्री मधु लिमये : श्रभी मंत्री महोदय ने कहा कि 1 परमेट से तकरीवन 8 करोड़ इनको मिल सकता है, यह कहा है। केवल पालियामेंट को यह तकलीफ नहीं देना चाहते हैं इसलिए इस विवेयक के तहत श्रधिकार ले लेना चाहते हैं ताकि बिना पालियामेंट से पूछे नोटिफिकेशन के जरिये बढ़ाने का श्रधिकार मिल जाय। तो वह जो प्रशृत्ति है वह बड़ी घातक प्रशृत्ति है ग्रीर हम को तकलीफ देने के बारे में इन को इतना ज्यादा नहीं सोचना चाहिए। हम तकलीफ उठाने के लिए तैयार हैं। जो पना श्रावश्यक है उसी के लिए उन को कानून पास करना चाहिए। श्रगर यह नहीं करेंगे तो हम को फिर विरोध करना पड़ेगा।

PROF. D. P. CHATTOPADH-YAYA: Sir, I forget to clarify that point which has been raised by Dr. Ranen Sen and other friends. I would first of all like to say that the full ceiling is not being resorted to. Therefore, we are not taking Rs. 8 crores which we are legally entitled to

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get if this Bill is passed by this Parliament. The second point is a larger one. I have touched upon it. On principle I have said that we bringing forward an integrated textile policy wherein we shall take care of the problem of price rise and I can assure you that every attempt will be made by the Ministry to see that the cess is not reflected in the higher price. I will see to it.

MR. CHAIRMAN: Now, the question is:

"That the Bill be passed"

The motion was adopted.

16.43 hrs.

DIRECT TAXES (AMENDMENT) BILL

MR. CHAIRMAN: Now, we take (Amendment) up the Direct Taxes Bill.

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN): Sir, I move:

'That the Bill further to amend the Income-tax Act, 1961, the 1957, the Gift-Wealth-tax Act, tax Act, 1958 and the Companies (Profits): Surtax Act, 1964 and to provide for certain related matters, be taken into consideration'.

Sir, in my Budget speech this year, I had given an indication of certain measures which Government had in mind for encouraging industries in selected sectors and these in backward areas, as also for promotion of research and development and exports. I had also assured the hon. House that necessary legislation to give effect to these proposals would be sponsored in the course of the year. One of the principal objects of the present Bill is to implement assurance. The Bill also contains a number of other proposals for removing difficulties experienced in the administration of direct taxation laws

and for providing tax exemption in respect of certain categories income.

With a view to encouraging industries in selected sectors, it is proposed to grant an initial depreciation allowance of 20 per cent of the cost of machinery and plant installed after 31st May, 1974. The initial depreciation allowance will be available in respect of new machinery and plant installed for the purposes of production of articles and things specified in the Ninth Schedule proposed to be inserted in the Income-tax Act.

Selection of industries for the proposed tax concession has been made, keeping in view the priority from the angle of exports, essential needs intermediate and investment goods, essential needs of mass consumption, the existence of capacity, constraints on production and other relevant factors.

New machinery and plant installed for the purposes of generation and distribution of electricity or other form of power, and new ships or aircraft acquired by shipping or aircraft enterprises will also qualify for initial depreciation. Secondhand ships which were not previously used by any person resident in India and recondition machinery and plant imported from abroad will also be eligible for the initial depreciation allowance.

The initial depreciation allowance will not be deductible in computing the written down value of the asset. It will, however, be taken into account in the year in which the asset is sold, discarded, demolished or destroyed or in the year in which the normal depreciation tends to exceed 80 per cent of the cost. The aggregate amount of initial depreciation and normal depreciation allowance